



सत्यमेव जयते

Government of India / भारत सरकार

Ministry of Commerce and Industry / वाणिज्य और उद्योग मंत्रालय

Department of Commerce / वाणिज्य विभाग

Directorate General of Foreign Trade, Delhi / विदेश व्यापार महानिदेशालय, दिल्ली

VANIJYA BHAWAN, AKBAR ROAD, CENTRAL DELHI, DELHI, 110011 / वाणिज्य भवन, अकबर रोड, नई दिल्ली

Email Office : dgft@nic.in , Phone Office : 011-23062777

(DES - I SECTION)**MINUTES OF THE NORMS COMMITTEE- I****MEETING No.** NC/1/MEET/Aug/202324/11**DATED:** 19/09/2023Please Note

- I. For information of exporters, Norms Committee - I handles all cases pertaining to fixation/ratification of norms for Export Products falling under ITC (HS) Chapter 81 to 84, 86 to 93 .Communications in respect of cases/pertaining to NC- I may be sent to email address: nc1.dgft@nic.in
- II. The Norms Committee has taken decision only with respect to technical aspect/wastage norms. While redeeming the applications, RAs should check that the applicant has fulfilled all requirements as prescribed in policy/procedure including those in Policy Circulars issued from time to time or any other provisions under FTP/HBP for EODC.
- III. Wherever the Committee has fixed Norms, the concerned RA may ensure that AA is issued on the wastages/consumption as ratified by the Committee or as per wastages claimed in the application, whichever is less.

Meeting No. NC/1/MEET/Aug/202324/11 dated 19/09/2023 of Norms Committee - I for the year 2023-24 was held on 19/09/2023 under the Chairmanship of HARDEEP SINGH, Additional DGFT to consider the following applications for ratification of norms in respect of advance authorizations under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy 2015-20.

The following members were present in the meeting:-

S.No.	Name and Designation of Representatives	Department
1	Santosh Dubey, Deputy DGFT	DGFT(HQ)
2	Kamlesh Singh, Assistant Section Officer	DGFT(HQ)
3	Sumit Prakash, Young Professional	DGFT(HQ)
4	SHAISH KUMAR, Technical Consultant	DGFT
5	SK BHATNAGAR, Technical Consultant	DGFT
6	vishan agrawal, Technical Consultant	DGFT
7	Sushil JAIN, Technical Consultant	Department for Promotion of Industry & Internal Trade, Ministry of Commerce & Industry
8	RajeshKumar Jaiswal, Technical Consultant	Ministry of Heavy Industries
9	rahul bhardwaj, Technical Consultant	Office of DC(MSME) , Ministry of MSME

Case Details and Decision(s):

Case No.	1 / NC/1/MEET/Aug/202324/11
Case Status	Case Approved
Party Name	BHARAT HEAVY ELECTRICALS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202324/ 11 and 19/09/2023
HQ File Number	HQRNORM APPLY 00000120AM24
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision: The Committee considered the case as per agenda and noted that the firm has not mentioned the AA No. in application. However, it is seen form the attachments that AA No. is 0510241368 dated 13.05.2009. However, as per recommendation of MHI's conveyed vide OM. No. DES-1/0510241368/2023-TSW dated 19.09.2023 received on email, the Committee decided to fix the ad-hoc norms, as under: Note: The written recommendation as given by MHI will be communicated to the applicant as well as concerned RA through email. RA concerned may take suitable consequential action accordingly.	

Case No.	2 / NC/1/MEET/Aug/202324/11
Case Status	Case Approved
Party Name	BHARAT HEAVY ELECTRICALS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202324/ 11 and 19/09/2023
HQ File Number	HQRNORM APPLY 00000179AM24
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision: The Committee considered the case as per agenda and noted that the firm has not mentioned the AA No. in application. However, it is seen form the attachments that AA No. is 0510305028 dated 12.10.2011. However, as per recommendation of MHI's conveyed vide OM. No. DES-1/0510305028/2023-TSW dated 19.09.2023 received on email, the Committee decided to fix the ad-hoc norms, as under: Note: The written recommendation as given by DPIIT will be communicated to the applicant as well as concerned RA through email.	

RA concerned may take suitable consequential action accordingly.

Case No.	3 / NC/1/MEET/Aug/202324/11
Case Status	Case Deferred
Party Name	BHARAT HEAVY ELECTRICALS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202324/ 11 and 19/09/2023
HQ File Number	HQRNORM APPLY 00000977AM24
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	4 / NC/1/MEET/Aug/202324/11
Case Status	Case Deferred
Party Name	BHARAT HEAVY ELECTRICALS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202324/ 11 and 19/09/2023
HQ File Number	HQRNORM APPLY 00000980AM24
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	5 / NC/1/MEET/Aug/202324/11
Case Status	Case Deferred
Party Name	BHARAT HEAVY ELECTRICALS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202324/ 11 and 19/09/2023
HQ File Number	HQRNORM APPLY 00000985AM24
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	6 / NC/1/MEET/Aug/202324/11
Case Status	Case Deferred

Party Name	CARCLO TECHNICAL PLASTICS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202324/ 11 and 19/09/2023
HQ File Number	HQRNORM APPLY 00004460AM24
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision:	
Case deferred for the Special Committee's report.	

Case No.	7 / NC/1/MEET/Aug/202324/11
Case Status	Case Deferred
Party Name	DYNAMATIC TECHNOLOGIES LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202324/ 11 and 19/09/2023
HQ File Number	HQRNORM APPLY 00005337AM24
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision:	
Case deferred for the Special Committee's report.	

Case No.	8 / NC/1/MEET/Aug/202324/11
Case Status	Case Deferred
Party Name	RAGHU VAMSI MACHINE TOOLS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202324/ 11 and 19/09/2023
HQ File Number	HQRNORM REVIW00000116AM24
RA File Number	092404000074 AM14
Licence No and Date	0910056105/23/05/2013
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ask the applicant to submit the following information/documents, as per advice of TE: - Weight of each Export Product. - Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated. - Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured	

- out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc.
- iv. Dimensional drawings (legible copy) at each stage of manufacturing process in support of wastage claimed.
 - v. Wastage claimed may be indicated as % of net weight of export product.
 - vi. Copies of GST invoices in respect of waste disposal for each imported item.
 - vii. The case history and earlier recommendation of Norms Committee for similar case.

Case stands deferred.

Case No.	9 / NC/1/MEET/Aug/202324/11
Case Status	Case Deferred
Party Name	LICRA GREEN TECHNOLOGIES
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202324/ 11 and 19/09/2023
HQ File Number	HQRNORM APPLY 00004592AM23
RA File Number	072404000428 AM14
Licence No and Date	0710102649/06/03/2014
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant on 01.09.2023 followed by reminder on 16.09.2023. However, no reply has yet been received. The Committee, therefore, decided to issue a reminder to the applicant for furnishing the requisite information/documents within 15 days.	
Case stands deferred.	

Case No.	10 / NC/1/MEET/Aug/202324/11
Case Status	Case Approved
Party Name	M & B ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202324/ 11 and 19/09/2023
HQ File Number	HQRNORM REVIW00197084AM22
RA File Number	082404000396 AM15
Licence No and Date	0810134481/03/02/2015
Norms Committee Decision:	
The Committee decided to consider the case as per agenda and noted that during discussion, DPIIT expressed that this case has already been approved in earlier meeting. Therefore, the Committee decided to withdraw this case from agenda showing it as “approved”.	

Case already approved.

Case No.	11 / NC/1/MEET/Aug/202324/11
Case Status	Case Deferred
Party Name	HINDUSTAN RUBBER INDUSTRIES
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202324/ 11 and 19/09/2023
HQ File Number	HQRNORM REVIW00002029AM23
RA File Number	052304000292 AM16
Licence No and Date	0510395884/12/10/2015
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	12 / NC/1/MEET/Aug/202324/11
Case Status	Case Deferred
Party Name	MANN AND HUMMEL FILTER PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202324/ 11 and 19/09/2023
HQ File Number	HQRNORM REVIW00004640AM23
RA File Number	072404000144 AM17
Licence No and Date	0710110190/29/07/2016
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	13 / NC/1/MEET/Aug/202324/11
Case Status	Case Deferred
Party Name	MANN AND HUMMEL FILTER PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202324/ 11 and 19/09/2023
HQ File Number	HQRNORM REVIW00004641AM23
RA File Number	072404000254 AM17
Licence No and Date	0710110669/18/11/2016
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	14 / NC/1/MEET/Aug/202324/11
Case Status	Case Deferred
Party Name	VALMET TECHNOLOGIES AND SERVICES PRIVATE LIMITED

Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202324/ 11 and 19/09/2023
HQ File Number	HQRNORM APPLY 00004552AM24
RA File Number	NA
Licence No and Date	3110066640/29/03/2017
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	15 / NC/1/MEET/Aug/202324/11
Case Status	Case Deferred
Party Name	HINDUSTAN RUBBER INDUSTRIES
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202324/ 11 and 19/09/2023
HQ File Number	HQRNORM REVIW00006718AM23
RA File Number	052304000043 AM18
Licence No and Date	0510402563/16/05/2017
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant on 01.09.2023 followed by reminder on 16.09.2023. However, no reply has yet been received. The Committee, therefore, decided to issue a reminder to the applicant for furnishing the requisite information/documents within 15 days. Case stands deferred.	

Case No.	16 / NC/1/MEET/Aug/202324/11
Case Status	Case Deferred
Party Name	SATURN INDUSTRIES
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202324/ 11 and 19/09/2023
HQ File Number	HQRNORM REVIW00002225AM23
RA File Number	072404000141 AM19
Licence No and Date	0710113806/03/09/2018
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant on 01.09.2023 followed by reminder on 16.09.2023. However, no reply has yet been received. The Committee, therefore, decided to issue a reminder to the applicant for furnishing the requisite information/documents within 15 days.	

Case stands deferred.

Case No.	17 / NC/1/MEET/Aug/202324/11
Case Status	Case Deferred
Party Name	VICTORA AUTO PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202324/ 11 and 19/09/2023
HQ File Number	HQRNORM REVIW00003247AM23
RA File Number	052404000529 AM19
Licence No and Date	0510409056/26/12/2018
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	18 / NC/1/MEET/Aug/202324/11
Case Status	Case Deferred
Party Name	AZAD ENGINEERING PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202324/ 11 and 19/09/2023
HQ File Number	018005000193AM20
RA File Number	092404000347 AM20
Licence No and Date	0910068080/14/10/2019
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant on 05.12.2022 followed by several reminders. However, no reply has yet been received from the applicant. The Committee, therefore, decided to send the final reminder to the applicant for furnishing the requisite information/documents.	
Case stands deferred.	

Case No.	19 / NC/1/MEET/Aug/202324/11
Case Status	Case Deferred
Party Name	ISGEC HEAVY ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202324/ 11 and 19/09/2023
HQ File Number	018005000279AM20
RA File Number	052304000381 AM20
Licence No and Date	0510413163/01/01/2020
Norms Committee Decision:	

Case deferred for the comments of TE.

Case No.	20 / NC/1/MEET/Aug/202324/11
Case Status	Case Deferred
Party Name	AZAD ENGINEERING PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202324/ 11 and 19/09/2023
HQ File Number	018005000354AM20
RA File Number	092404000594 AM20
Licence No and Date	0910068532/02/03/2020
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	21 / NC/1/MEET/Aug/202324/11
Case Status	Case Rejected
Party Name	AZAD ENGINEERING PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202324/ 11 and 19/09/2023
HQ File Number	018005000393AM21
RA File Number	092404000651 AM20
Licence No and Date	0910068620/17/04/2020
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant on 05.09.2022 followed by several reminders. A final reminder was also issued on 07.12.2022. However, no reply has yet been received from the applicant. The Committee, therefore, decided to reject the case on the ground of non-furnishing the requisite information/documents. Case stands rejected.	

Case No.	22 / NC/1/MEET/Aug/202324/11
Case Status	Case Deferred
Party Name	EMERSON MEASUREMENT SYSTEMS AND SOLUTIONS (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202324/ 11 and 19/09/2023
HQ File Number	HQRNORM REVIW00000020AM24
RA File Number	342404000117 AM21
Licence No and Date	3410046279/11/08/2020
Norms Committee Decision:	

Case deferred for the comments of TE.

Case No.	23 / NC/1/MEET/Aug/202324/11
Case Status	Case Approved
Party Name	S K INDUSTRIES
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202324/ 11 and 19/09/2023
HQ File Number	HQRNORM REVIW00004090AM23
RA File Number	342404000115 AM21
Licence No and Date	3410046283/11/08/2020
Norms Committee Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per recommendation of DPIIT's U.O.No. P-47014/24/2023-TSW dated 15.09.2023 received via email, as under: Note: The written recommendation as given by DPIIT will be communicated to the applicant as well as concerned RA through email. RA concerned may take suitable consequential action accordingly.	

Case No.	24 / NC/1/MEET/Aug/202324/11										
Case Status	Case Approved										
Party Name	FITWEL GASKET COMPANY (INDIA) PRIVATE LIMITED										
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202324/ 11 and 19/09/2023										
HQ File Number	HQRNORM REVIW00005174AM24										
RA File Number	318304000050 AM21										
Licence No and Date	3110067828/20/08/2020										
Norms Committee Decision:											
The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per recommendation of Consultant (SKB) dated 18.09.2023 received via email, as under:											
<table><tr><th>Sl No</th><th>Item of Export</th><th>Quantity</th><th>Item of Import</th><th>Quantity to be allowed</th></tr><tr><td>1</td><td>MULTILAYER HEAT SHIELD (Net Content of Imported RM SR.No.1 IN RP – 95092.505 KGS)</td><td>177743 NOS</td><td>COLD ROLLED STAINLESS STEEL STRIP 304S2 0.1MM*785MMANN</td><td>107454.53 KGS INCLUSIVE OF 13% WASTAGE ON THE NET WEIGHT OF THE IMPORTED ITEM IN THE EXPORT PRODUCTS.</td></tr></table>		Sl No	Item of Export	Quantity	Item of Import	Quantity to be allowed	1	MULTILAYER HEAT SHIELD (Net Content of Imported RM SR.No.1 IN RP – 95092.505 KGS)	177743 NOS	COLD ROLLED STAINLESS STEEL STRIP 304S2 0.1MM*785MMANN	107454.53 KGS INCLUSIVE OF 13% WASTAGE ON THE NET WEIGHT OF THE IMPORTED ITEM IN THE EXPORT PRODUCTS.
Sl No	Item of Export	Quantity	Item of Import	Quantity to be allowed							
1	MULTILAYER HEAT SHIELD (Net Content of Imported RM SR.No.1 IN RP – 95092.505 KGS)	177743 NOS	COLD ROLLED STAINLESS STEEL STRIP 304S2 0.1MM*785MMANN	107454.53 KGS INCLUSIVE OF 13% WASTAGE ON THE NET WEIGHT OF THE IMPORTED ITEM IN THE EXPORT PRODUCTS.							

2	MULTILAYER HEAT SHIELD (NET CONTENT OF IMPORTED RM IN RP - 16236.71 KGS	30349 NOS	COLD ROLLED STAINLESS STEEL COIL STRIP 304S2 0.1MM*350MM ANN	18672.21 KGS INCLUSIVE OF 15% WASTAGE ON THE NET WEIGHT OF THE IMPORTED ITEM IN THE EXPORT PRODUCTS.
3	HEAT SHIELD SA (NET CONTENT OF IMPORTED RM (I) IN RP: 54000 KGS& RM(II): 20000 LM)	200000 NOS	(I) (HOT DIP ALUMINIZED STEEL) SHEET DX540 AS120 0.40X800X1200	83700.00 KGS INCLUSIVE OF 55% WASTAGE ON THE NET WEIGHT OF THE IMPORTED ITEM IN THE EXPORT PRODUCTS.
			TI1K1.0MMX950MMX200M (200MM CORE) NTM-200 LM	20800 METERS INCLUSIVE OF 4% WASTAGE ON THE NET LENGTH OF THE IMPORTED ITEM IN THE EXPORT PRODUCTS.
			BOU043 WIRE MESH INSERT 50019654-BP	NET TO NET UNDER GN-4 WITH ACCOUNTABILITY CLAUSE.
RA concerned may take suitable consequential action accordingly.				

Case No.	25 / NC/1/MEET/Aug/202324/11
Case Status	Case Deferred
Party Name	AZAD ENGINEERING PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202324/ 11 and 19/09/2023
HQ File Number	018005000634AM21
RA File Number	092404000347 AM21
Licence No and Date	0910069252/23/09/2020
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant on 08.12.2022 followed by several reminders. However, no reply has yet been received from the applicant. The Committee, therefore, decided to send the final reminder to the applicant for furnishing the requisite information/documents. Case stands deferred.	

Case No.	26 / NC/1/MEET/Aug/202324/11
Case Status	Case Deferred
Party Name	AZAD ENGINEERING PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202324/ 11 and 19/09/2023
HQ File Number	018005000635AM21
RA File Number	092404000348 AM21
Licence No and Date	0910069258/24/09/2020
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant on 07.12.2022 followed by several reminders. However, no reply has yet been received from the applicant. The Committee, therefore, decided to send the final reminder to the applicant for furnishing the requisite information/documents. Case stands deferred.	

Case No.	27 / NC/1/MEET/Aug/202324/11
Case Status	Case Deferred
Party Name	ENDRESS+HAUSER (INDIA) AUTOMATION INSTRUMENTATION PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202324/ 11 and 19/09/2023
HQ File Number	HQRNORM REVIW00000160AM24
RA File Number	039404000434 AM21
Licence No and Date	0310838480/25/09/2020
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	28 / NC/1/MEET/Aug/202324/11
Case Status	Case Deferred
Party Name	AZAD ENGINEERING PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202324/ 11 and 19/09/2023
HQ File Number	018005000655AM21
RA File Number	092404000368 AM21
Licence No and Date	0910069299/06/10/2020
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant on 08.12.2022 followed by several reminders. However, no reply has yet been received from the	

applicant. The Committee, therefore, decided to send the **final reminder** to the applicant for furnishing the requisite information/documents.

Case stands deferred.

Case No.	29 / NC/1/MEET/Aug/202324/11
Case Status	Case Deferred
Party Name	DISTINCT PRODUCTIVITY SOLUTIONS
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202324/ 11 and 19/09/2023
HQ File Number	HQRNORM REVIW00004567AM23
RA File Number	072404000190 AM21
Licence No and Date	0710117268/12/11/2020
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	30 / NC/1/MEET/Aug/202324/11
Case Status	Case Deferred
Party Name	AZAD ENGINEERING PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202324/ 11 and 19/09/2023
HQ File Number	HQRNORM APPLY 00035464AM21
RA File Number	092404000483 AM21
Licence No and Date	0911000015/10/12/2020
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant on 07.12.2022 followed by several reminders. However, no reply has yet been received from the applicant. The Committee, therefore, decided to send the final reminder to the applicant for furnishing the requisite information/documents.	
Case stands deferred.	

Case No.	31 / NC/1/MEET/Aug/202324/11
Case Status	Case Deferred
Party Name	AZAD ENGINEERING PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202324/ 11 and 19/09/2023
HQ File Number	HQRNORM APPLY 00035471AM21

RA File Number	092404000484 AM21
Licence No and Date	0911000016/10/12/2020
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant on 08.12.2022 followed by several reminders. However, no reply has yet been received from the applicant. The Committee, therefore, decided to send the final reminder to the applicant for furnishing the requisite information/documents. Case stands deferred.	

Case No.	32 / NC/1/MEET/Aug/202324/11
Case Status	Case Deferred
Party Name	AZAD ENGINEERING PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202324/ 11 and 19/09/2023
HQ File Number	HQRNORM APPLY 00058094AM21
RA File Number	092404000434 AM21
Licence No and Date	0911000156/08/01/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant on 08.12.2022 followed by several reminders. However, no reply has yet been received from the applicant. The Committee, therefore, decided to send the final reminder to the applicant for furnishing the requisite information/documents. Case stands deferred.	

Case No.	33 / NC/1/MEET/Aug/202324/11
Case Status	Case Deferred
Party Name	AZAD ENGINEERING PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202324/ 11 and 19/09/2023
HQ File Number	HQRNORM APPLY 00058137AM21
RA File Number	092404000436 AM21
Licence No and Date	0911000165/08/01/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant on 08.12.2022 followed by several reminders. However, no reply has yet been received from the	

applicant. The Committee, therefore, decided to send the **final reminder** to the applicant for furnishing the requisite information/documents.

Case stands deferred.

Case No.	34 / NC/1/MEET/Aug/202324/11
Case Status	Case Deferred
Party Name	AZAD ENGINEERING PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202324/ 11 and 19/09/2023
HQ File Number	HQRNORM APPLY 00058235AM21
RA File Number	092404000438 AM21
Licence No and Date	0911000158/08/01/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant on 08.12.2022 followed by several reminders. However, no reply has yet been received from the applicant. The Committee, therefore, decided to send the final reminder to the applicant for furnishing the requisite information/documents. Case stands deferred.	

Case No.	35 / NC/1/MEET/Aug/202324/11
Case Status	Case Deferred
Party Name	AZAD ENGINEERING PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202324/ 11 and 19/09/2023
HQ File Number	HQRNORM APPLY 00058403AM21
RA File Number	092404000435 AM21
Licence No and Date	0911000157/08/01/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant on 08.12.2022 followed by several reminders. However, no reply has yet been received from the applicant. The Committee, therefore, decided to send the final reminder to the applicant for furnishing the requisite information/documents. Case stands deferred.	

Case No.	36 / NC/1/MEET/Aug/202324/11
Case Status	Case Deferred
Party Name	AZAD ENGINEERING PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202324/ 11 and 19/09/2023
HQ File Number	HQRNORM APPLY 00067291AM21
RA File Number	09AA04003682 AM21
Licence No and Date	0911000224/21/01/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant on 07.12.2022 followed by several reminders. However, no reply has yet been received from the applicant. The Committee, therefore, decided to send the final reminder to the applicant for furnishing the requisite information/documents. Case stands deferred.	

Case No.	37 / NC/1/MEET/Aug/202324/11
Case Status	Case Deferred
Party Name	IBCC INDUSTRIES (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202324/ 11 and 19/09/2023
HQ File Number	HQRNORM APPLY 00068153AM21
RA File Number	08AA04006808 AM21
Licence No and Date	0811000449/22/01/2021
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	38 / NC/1/MEET/Aug/202324/11
Case Status	Case Deferred
Party Name	OAM SAAI INTERNATIONAL INC.
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202324/ 11 and 19/09/2023
HQ File Number	HQRNORM APPLY 00077654AM21
RA File Number	05AA04027961 AM21
Licence No and Date	0511001081/05/02/2021
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	39 / NC/1/MEET/Aug/202324/11
Case Status	Case Approved
Party Name	FITWEL GASKET COMPANY (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202324/ 11 and 19/09/2023
HQ File Number	HQRNORM REVIW00005173AM24
RA File Number	31AA04006951 AM21
Licence No and Date	3111000204/11/03/2021

Norms Committee Decision:

The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per recommendation of Consultant (SKB) dated 18.09.2023 received via email, as under:

Sl No	Item of Export	Quantity	Item of Import	Quantity to be allowed
1	MULTILAYER HEAT SHIELD (Net Content of Imported RM IN RP: 41344.80 KGS)	77280 NOS	COLD ROLLED STAINLESS STEEL STRIP 304S2 0.1MM*785MMANN	46718.82 KGS INCLUSIVE OF 13% WASTAGE ON THE NET WEIGHT OF THE IMPORTED ITEM IN THE EXPORT PRODUCTS.
2	MULTILAYER HEAT SHIELD (NET CONTENT OF IMPORTED RM IN RP - 33075.84 KGS	61824 NOS	COLD ROLLED STAINLESS STEEL COIL STRIP 304S2 0.1MM*350MM ANN	38037.21 KGS INCLUSIVE OF 15% WASTAGE ON THE NET WEIGHT OF THE IMPORTED ITEM IN THE EXPORT PRODUCTS.
3	HEAT SHIELD SA (NET CONTENT OF IMPORTED RM (I) IN RP: 34272 KGS& RM(II): 6211.80 M)	126000 NOS	(I) (HOT DIP ALUMINIZED STEEL) SHEET DX540 AS120 0.40X800X1200	53121.60 KGS INCLUSIVE OF 55% WASTAGE ON THE NET WEIGHT OF THE IMPORTED ITEM IN THE EXPORT PRODUCTS.
			TI1K 1.0MMX950MMX200M (200MM CORE) NTM-200 LM	6460.27 METERS INCLUSIVE OF 4% WASTAGE ON THE NET LENGTH OF THE IMPORTED ITEM IN THE EXPORT PRODUCTS.
			BOU043 WIRE MESH INSERT 50019654-BP	NET TO NET UNDER GN-4 WITH ACCOUNTABILITY CLAUSE.

RA concerned may take suitable consequential action accordingly.

Case No.	40 / NC/1/MEET/Aug/202324/11
Case Status	Case Deferred
Party Name	EMPIRE HOME APPLIANCES PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202324/ 11 and 19/09/2023
HQ File Number	HQRNORM APPLY 00103868AM21
RA File Number	05AA04038867 AM21
Licence No and Date	0511001740/15/03/2021
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	41 / NC/1/MEET/Aug/202324/11
Case Status	Case Deferred
Party Name	THERMAX LIMITED.
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202324/ 11 and 19/09/2023
HQ File Number	HQRNORM APPLY 00103891AM21
RA File Number	31AA04007279 AM21
Licence No and Date	3111000223/15/03/2021
Norms Committee Decision:	
The Committee considered this case as per agenda and decided to refer it to DPIIT for examination and comments.	
Case stands deferred.	

Case No.	42 / NC/1/MEET/Aug/202324/11
Case Status	Case Deferred
Party Name	SENIOR INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202324/ 11 and 19/09/2023
HQ File Number	HQRNORM REVIW00003587AM23
RA File Number	05AA04040842 AM21
Licence No and Date	0511001835/19/03/2021
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	43 / NC/1/MEET/Aug/202324/11
Case Status	Case Deferred
Party Name	TE THERMO ELECTRIC COMPANY INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202324/ 11 and 19/09/2023
HQ File Number	HQRNORM APPLY 00108567AM21
RA File Number	05AA04039729 AM21
Licence No and Date	0511001828/22/03/2021
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	44 / NC/1/MEET/Aug/202324/11
Case Status	Case Deferred
Party Name	MODINE THERMAL SYSTEMS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202324/ 11 and 19/09/2023
HQ File Number	HQRNORM REVIW00000002AM24
RA File Number	04AA04008537 AM21
Licence No and Date	0411000541/22/03/2021
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to send the DL reply to the concerned TE for examination and comments.	
Case stands deferred.	

Case No.	45 / NC/1/MEET/Aug/202324/11
Case Status	Case Deferred
Party Name	PLANSEE INDIA HIGH PERFORMANCE MATERIALS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202324/ 11 and 19/09/2023
HQ File Number	HQRNORM APPLY 00115950AM21
RA File Number	07AA04010944 AM21
Licence No and Date	0711000779/29/03/2021
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	46 / NC/1/MEET/Aug/202324/11
----------	------------------------------

Case Status	Case Deferred
Party Name	PLANSEE INDIA HIGH PERFORMANCE MATERIALS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202324/ 11 and 19/09/2023
HQ File Number	HQRNORM APPLY 00116622AM21
RA File Number	07AA04011027 AM21
Licence No and Date	0711000803/30/03/2021
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	47 / NC/1/MEET/Aug/202324/11
Case Status	Case Deferred
Party Name	CONTINENTAL ENGINES PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202324/ 11 and 19/09/2023
HQ File Number	HQRNORM APPLY 00116883AM21
RA File Number	05AA04022556 AM21
Licence No and Date	0511001975/30/03/2021
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	48 / NC/1/MEET/Aug/202324/11
Case Status	Case Deferred
Party Name	CONTINENTAL ENGINES PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202324/ 11 and 19/09/2023
HQ File Number	HQRNORM APPLY 00019536AM22
RA File Number	05AA04022390 AM21
Licence No and Date	0511002206/15/04/2021
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	49 / NC/1/MEET/Aug/202324/11
Case Status	Case Deferred
Party Name	PLANSEE INDIA HIGH PERFORMANCE MATERIALS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202324/ 11 and 19/09/2023
HQ File Number	HQRNORM APPLY 00045354AM22
RA File Number	07AA04004336 AM22
Licence No and	0711001110/18/05/2021

Date	
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	50 / NC/1/MEET/Aug/202324/11
Case Status	Case Deferred
Party Name	AZAD ENGINEERING PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202324/ 11 and 19/09/2023
HQ File Number	HQRNORM APPLY 00101257AM22
RA File Number	09AA04003172 AM22
Licence No and Date	0911000954/27/05/2021
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant on 05.12.2022 followed by several reminders. However, no reply has yet been received from the applicant. The Committee, therefore, decided to send the final reminder to the applicant for furnishing the requisite information/documents. Case stands deferred.	

Case No.	51 / NC/1/MEET/Aug/202324/11
Case Status	Case Deferred
Party Name	AZAD ENGINEERING PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202324/ 11 and 19/09/2023
HQ File Number	HQRNORM APPLY 00101859AM22
RA File Number	09AA04003223 AM22
Licence No and Date	0911000958/28/05/2021
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant on 07.12.2022 followed by several reminders. However, no reply has yet been received from the applicant. The Committee, therefore, decided to send the final reminder to the applicant for furnishing the requisite information/documents. Case stands deferred.	

Case No.	52 / NC/1/MEET/Aug/202324/11
Case Status	Case Rejected

Party Name	AZAD ENGINEERING PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202324/ 11 and 19/09/2023
HQ File Number	HQRNORM APPLY 00121098AM22
RA File Number	09AA04004975 AM22
Licence No and Date	0911001076/22/06/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant on 03.10.2022 followed by several reminders. A final reminder was also issued on 05.12.2022. However, no reply has yet been received from the applicant. The Committee, therefore, decided to reject the case on the ground of non-furnishing the requisite information/documents. Case stands rejected.	

Case No.	53 / NC/1/MEET/Aug/202324/11
Case Status	Case Rejected
Party Name	AZAD ENGINEERING PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202324/ 11 and 19/09/2023
HQ File Number	HQRNORM APPLY 00123221AM22
RA File Number	09AA04005134 AM22
Licence No and Date	0911001103/24/06/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant on 03.10.2022 followed by several reminders. A final reminder was also issued on 05.12.2022. However, no reply has yet been received from the applicant. The Committee, therefore, decided to reject the case on the ground of non-furnishing the requisite information/documents. Case stands rejected.	

Case No.	54 / NC/1/MEET/Aug/202324/11
Case Status	Case Rejected
Party Name	AZAD ENGINEERING PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202324/ 11 and 19/09/2023
HQ File Number	HQRNORM APPLY 00123225AM22
RA File Number	09AA04005135 AM22
Licence No and Date	0911001104/24/06/2021
Norms Committee Decision:	

The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant on 03.10.2022 followed by several reminders. A final reminder was also issued on 05.12.2022. However, no reply has yet been received from the applicant. The Committee, therefore, decided to **reject** the case on the ground of non-furnishing the requisite information/documents.

Case stands rejected.

Case No.	55 / NC/1/MEET/Aug/202324/11
Case Status	Case Deferred
Party Name	OAM SAAI INTERNATIONAL INC.
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202324/ 11 and 19/09/2023
HQ File Number	HQRNORM APPLY 00134326AM22
RA File Number	05AA04049963 AM22
Licence No and Date	0511003547/08/07/2021
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	56 / NC/1/MEET/Aug/202324/11
Case Status	Case Deferred
Party Name	VEELINE INDUSTRIES LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202324/ 11 and 19/09/2023
HQ File Number	HQRNORM APPLY 00137031AM22
RA File Number	02AA04013279 AM22
Licence No and Date	0211000925/12/07/2021
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	57 / NC/1/MEET/Aug/202324/11
Case Status	Case Deferred
Party Name	HANON CLIMATE SYSTEMS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202324/ 11 and 19/09/2023
HQ File Number	HQRNORM APPLY 00140723AM22
RA File Number	05AA04053194 AM22
Licence No and Date	0511003700/16/07/2021
Norms Committee Decision:	

The Committee considered this case as per agenda and decided to refer it to MHI for examination and comments.

Case stands deferred.

Case No.	58 / NC/1/MEET/Aug/202324/11
Case Status	Case Deferred
Party Name	ISGEC HITACHI ZOSEN LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202324/ 11 and 19/09/2023
HQ File Number	HQRNORM APPLY 00144863AM22
RA File Number	05AA04057692 AM22
Licence No and Date	0511003764/22/07/2021
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	59 / NC/1/MEET/Aug/202324/11
Case Status	Case Deferred
Party Name	RAYCHEM-RPG PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202324/ 11 and 19/09/2023
HQ File Number	HQRNORM APPLY 00145468AM22
RA File Number	03AA04050631 AM22
Licence No and Date	0311005553/23/07/2021
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	60 / NC/1/MEET/Aug/202324/11
Case Status	Case Deferred
Party Name	GODREJ AND BOYCE MANUFACTURING COMPANY LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202324/ 11 and 19/09/2023
HQ File Number	HQRNORM REVIW00005212AM24
RA File Number	03AA04048536 AM22
Licence No and Date	0311005577/23/07/2021
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	61 / NC/1/MEET/Aug/202324/11
Case Status	Case Withdrawn
Party Name	GODREJ AND BOYCE MANUFACTURING COMPANY LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202324/ 11 and 19/09/2023
HQ File Number	HQRNORM REVIW00005212AM24
RA File Number	03AA04048536 AM22
Licence No and Date	0311005577/23/07/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted that this is a duplicate case of Sl. No. 60. The Committee, therefore, decided to withdraw this case from the agenda. Case stands withdrawn.	

Case No.	62 / NC/1/MEET/Aug/202324/11
Case Status	Case Deferred
Party Name	FUTURETECH ENGINEERING LLP
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202324/ 11 and 19/09/2023
HQ File Number	HQRNORM APPLY 00146842AM22
RA File Number	07AA04013445 AM22
Licence No and Date	0711001542/26/07/2021
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to submit the following information/documents, as per advice of TE: i. Technical write-up and end use ii. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished. iii. Weight of each Export Product. iv. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc. v. With dimensional drawings at each stage of manufacturing process in support of wastage claimed. vi. Wastage claimed may be indicated as % of net weight of export product. vii. Copies of GST invoices in respect of waste disposal for each imported item.	

Case stands deferred.

Case No.	63 / NC/1/MEET/Aug/202324/11
Case Status	Case Deferred
Party Name	AUTOTECH INDUSTRIES (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202324/ 11 and 19/09/2023
HQ File Number	HQRNORM APPLY 00149223AM22
RA File Number	04AA04016167 AM22
Licence No and Date	0411001198/28/07/2021
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	64 / NC/1/MEET/Aug/202324/11
Case Status	Case Rejected
Party Name	AVLIGHT AUTOMOTIVES PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202324/ 11 and 19/09/2023
HQ File Number	HQRNORM APPLY 00149496AM22
RA File Number	05AA04060641 AM22
Licence No and Date	0511003880/28/07/2021
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant on 11.06.2023 followed by reminders on 31.07.2023, 15.08.2023, 30.08.2023. A final reminder was also issued on 01.09.2023. However, no reply has yet been received from the applicant. The Committee, therefore, decided to reject the case on the ground of non-furnishing the requisite information/documents. Case stands rejected.	

Case No.	65 / NC/1/MEET/Aug/202324/11
Case Status	Case Deferred
Party Name	REFLEXALLEN INDIA TUBING PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202324/ 11 and 19/09/2023
HQ File Number	HQRNORM APPLY 00155964AM22
RA File Number	02AA04018337 AM22
Licence No and Date	0211001046/06/08/2021

Norms Committee Decision:

Case deferred for the comments of TE.

Case No.	66 / NC/1/MEET/Aug/202324/11
Case Status	Case Deferred
Party Name	PLANSEE INDIA HIGH PERFORMANCE MATERIALS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202324/ 11 and 19/09/2023
HQ File Number	HQRNORM APPLY 00156948AM22
RA File Number	07AA04017324 AM22
Licence No and Date	0711001663/09/08/2021
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	67 / NC/1/MEET/Aug/202324/11
Case Status	Case Deferred
Party Name	VALLABH PUMPS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202324/ 11 and 19/09/2023
HQ File Number	HQRNORM APPLY 00162953AM22
RA File Number	56AA04003920 AM22
Licence No and Date	5611000430/14/08/2021
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ask the applicant to submit the following information/documents, as per advice of TE: - Quantities of export item in Nos. in addition to their weights. - Weight of each Export Product. - Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated. - Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc. Case stands deferred.	

Case No.	68 / NC/1/MEET/Aug/202324/11
----------	------------------------------

Case Status	Case Deferred
Party Name	A. O. SMITH INDIA WATER PRODUCTS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202324/ 11 and 19/09/2023
HQ File Number	HQRNORM APPLY 00169310AM22
RA File Number	072104000311 AM21
Licence No and Date	0711001754/24/08/2021
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	69 / NC/1/MEET/Aug/202324/11
Case Status	Case Deferred
Party Name	HIGHLY ELECTRICAL APPLIANCES INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202324/ 11 and 19/09/2023
HQ File Number	HQRNORM APPLY 00171298AM22
RA File Number	08AA04021029 AM22
Licence No and Date	0811002411/26/08/2021
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	70 / NC/1/MEET/Aug/202324/11
Case Status	Case Deferred
Party Name	VEELINE INDUSTRIES LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202324/ 11 and 19/09/2023
HQ File Number	HQRNORM APPLY 00231479AM22
RA File Number	02AA04031810 AM22
Licence No and Date	0211001433/29/10/2021
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that a deficiency letter dated 01.09.2023 followed by reminder on 16.09.2023 was issued to applicant for furnishing the requisited information/documents. However, no information has since been received from the applicant. The Committee, therefore, decided to send a reminder to the applicant for furnishing the required documents within 15 days. Case stands deferred.	

Case No.	71 / NC/1/MEET/Aug/202324/11
----------	------------------------------

Case Status	Case Deferred
Party Name	GENESIS PACKAGING PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202324/ 11 and 19/09/2023
HQ File Number	HQRNORM APPLY 00241248AM22
RA File Number	07AA04038536 AM22
Licence No and Date	0711002290/03/11/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant on 05.09.2023 followed by reminder. However, no reply has yet been received. The Committee, therefore, decided to issue a reminder to the applicant for furnishing the requisite information/documents within 15 days. Case stands deferred.	

Case No.	72 / NC/1/MEET/Aug/202324/11
Case Status	Case Deferred
Party Name	BAINITE MACHINES PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202324/ 11 and 19/09/2023
HQ File Number	HQRNORM APPLY 00302281AM22
RA File Number	03AX04000178 AM22
Licence No and Date	0311009923/30/12/2021
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	73 / NC/1/MEET/Aug/202324/11
Case Status	Case Deferred
Party Name	TAKRAF INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202324/ 11 and 19/09/2023
HQ File Number	HQRNORM REVIW00006482AM23
RA File Number	07AX04000340 AM22
Licence No and Date	0711003230/16/02/2022
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant on 01.09.2023 followed by reminder on 16.09.2023. However, no reply has yet been received. The Committee, therefore, decided to issue a reminder to the applicant for furnishing the requisite information/documents within 15 days.	

Case stands deferred.

Case No.	74 / NC/1/MEET/Aug/202324/11
Case Status	Case Deferred
Party Name	ISGEC HITACHI ZOSEN LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202324/ 11 and 19/09/2023
HQ File Number	HQRNORM APPLY 00373049AM22
RA File Number	05AX04001153 AM22
Licence No and Date	0511010598/02/03/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	75 / NC/1/MEET/Aug/202324/11
Case Status	Case Deferred
Party Name	ISGEC HEAVY ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202324/ 11 and 19/09/2023
HQ File Number	HQRNORM APPLY 00375101AM22
RA File Number	05AX04001180 AM22
Licence No and Date	0511010666/04/03/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	76 / NC/1/MEET/Aug/202324/11
Case Status	Case Deferred
Party Name	HAREEHAR MACHINE TOOLS
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202324/ 11 and 19/09/2023
HQ File Number	HQRNORM APPLY 00386469AM22
RA File Number	08AX04000515 AM22
Licence No and Date	0811004383/14/03/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	77 / NC/1/MEET/Aug/202324/11
Case Status	Case Deferred

Party Name	SPIROTECH HEAT EXCHANGERS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202324/ 11 and 19/09/2023
HQ File Number	HQRNORM APPLY 00390519AM22
RA File Number	05AX04001107 AM22
Licence No and Date	0511011120/17/03/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	78 / NC/1/MEET/Aug/202324/11
Case Status	Case Deferred
Party Name	HIGHLY ELECTRICAL APPLIANCES INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202324/ 11 and 19/09/2023
HQ File Number	HQRNORM APPLY 00390852AM22
RA File Number	08AX04000654 AM22
Licence No and Date	0811004414/17/03/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	79 / NC/1/MEET/Aug/202324/11
Case Status	Case Deferred
Party Name	SPIROTECH HEAT EXCHANGERS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202324/ 11 and 19/09/2023
HQ File Number	HQRNORM APPLY 00390875AM22
RA File Number	05AX04001329 AM22
Licence No and Date	0511011187/17/03/2022
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant on 01.09.2023 followed by reminder on 16.09.2023. However, no reply has yet been received. The Committee, therefore, decided to issue a reminder to the applicant for furnishing the requisite information/documents within 15 days. Case stands deferred.	

Case No.	80 / NC/1/MEET/Aug/202324/11
Case Status	Case Deferred

Party Name	IND SPHINX PRECISION LTD
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202324/ 11 and 19/09/2023
HQ File Number	HQRNORM APPLY 00390905AM22
RA File Number	30AX04000133 AM22
Licence No and Date	3011001915/17/03/2022
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to submit the following information/documents, as per advice of TE: i. Starting from input raw material to final export product the stage-wise complete manufacturing process clearly indicating the dimensions and weight. ii. Clearly indicate the use of imported items in the manufacture of export products. iii. Detailed technical note on manufacturing process. iv. Calculation sheet and justification for the quantity of import and wastage claimed for each of the import item. v. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated. Case stands deferred.	

Case No.	81 / NC/1/MEET/Aug/202324/11
Case Status	Case Deferred
Party Name	LM WIND POWER BLADES (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202324/ 11 and 19/09/2023
HQ File Number	HQRNORM APPLY 00398384AM22
RA File Number	34AX04000417 AM22
Licence No and Date	3411002005/23/03/2022
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	82 / NC/1/MEET/Aug/202324/11
Case Status	Case Deferred
Party Name	TECHNIP ENERGIES INDIA LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202324/ 11 and 19/09/2023
HQ File Number	HQRNORM APPLY 00400093AM22

RA File Number	05AX04001417 AM22
Licence No and Date	0511011347/24/03/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	83 / NC/1/MEET/Aug/202324/11
Case Status	Case Deferred
Party Name	JVS FLOW CONTROL PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202324/ 11 and 19/09/2023
HQ File Number	HQRNORM APPLY 00401476AM22
RA File Number	34AX04000421 AM22
Licence No and Date	3411002031/25/03/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	84 / NC/1/MEET/Aug/202324/11
Case Status	Case Deferred
Party Name	KARMEN INTERNATIONAL PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202324/ 11 and 19/09/2023
HQ File Number	HQRNORM APPLY 00408577AM22
RA File Number	04AX04000328 AM22
Licence No and Date	0411003007/30/03/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	85 / NC/1/MEET/Aug/202324/11
Case Status	Case Deferred
Party Name	RAYCHEM-RPG PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202324/ 11 and 19/09/2023
HQ File Number	HQRNORM APPLY 00000019AM23
RA File Number	03AX04001880 AM22
Licence No and Date	0311013540/01/04/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	86 / NC/1/MEET/Aug/202324/11
Case Status	Case Deferred
Party Name	LOYAL EQUIPMENTS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202324/ 11 and 19/09/2023
HQ File Number	HQRNORM APPLY 00000175AM23
RA File Number	08AX04000770 AM22
Licence No and Date	0811004620/11/04/2022
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant on 05.09.2023 followed by reminder. However, no reply has yet been received. The Committee, therefore, decided to issue a reminder to the applicant for furnishing the requisite information/documents within 15 days. Case stands deferred.	

Case No.	87 / NC/1/MEET/Aug/202324/11
Case Status	Case Deferred
Party Name	APAR INDUSTRIES LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202324/ 11 and 19/09/2023
HQ File Number	HQRNORM APPLY 00000626AM23
RA File Number	03AX04000192 AM23
Licence No and Date	0311014542/06/05/2022
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	88 / NC/1/MEET/Aug/202324/11
Case Status	Case Deferred
Party Name	APAR INDUSTRIES LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202324/ 11 and 19/09/2023
HQ File Number	HQRNORM APPLY 00000627AM23
RA File Number	03AX04000566 AM23
Licence No and Date	0311014543/06/05/2022
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	89 / NC/1/MEET/Aug/202324/11
Case Status	Case Deferred
Party Name	BANGALORE BIOTECH LABS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202324/ 11 and 19/09/2023
HQ File Number	HQRNORM APPLY 00000921AM23
RA File Number	07AX04000164 AM23
Licence No and Date	0711004049/23/05/2022
Norms Committee Decision: Case deferred for the comments of TE. Hard copy of application, if any, may be given to TE. Case stands deferred.	

Case No.	90 / NC/1/MEET/Aug/202324/11
Case Status	Case Deferred
Party Name	VINDHYA TELELINKS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202324/ 11 and 19/09/2023
HQ File Number	HQRNORM REVIW00005428AM24
RA File Number	56AX04000044 AM23
Licence No and Date	5611001029/06/07/2022
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to submit the following information/documents, as per advice of TE: i. It has been observed that the length of the input item, a single-mode optical Fiber used for manufacturing one unit of the export product, is greater than the length of the resultant product, Eg. OFC-48F using 48.432 (length without wastage). Then again it has been claimed wastage of 5% on above of this length without wastage. ii. To justify the reason for the input cable length without wastage is more than the length of the output cable for export item with mathematical calculations and design, if any. Case stands deferred.	

Case No.	91 / NC/1/MEET/Aug/202324/11
Case Status	Case Deferred
Party Name	INSPIRON ENGINEERING PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202324/ 11 and 19/09/2023
HQ File Number	HQRNORM APPLY 00002748AM23

RA File Number	08AX04000643 AM23
Licence No and Date	0811005815/23/08/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	92 / NC/1/MEET/Aug/202324/11
Case Status	Case Deferred
Party Name	MAGOTTEAUX INDUSTRIES PRIVATE LTD
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202324/ 11 and 19/09/2023
HQ File Number	HQRNORM APPLY 00002780AM23
RA File Number	24AX04000086 AM23
Licence No and Date	2411001809/25/08/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	93 / NC/1/MEET/Aug/202324/11
Case Status	Case Deferred
Party Name	COOPER ELEVATORS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202324/ 11 and 19/09/2023
HQ File Number	HQRNORM APPLY 00002781AM23
RA File Number	04AX04000465 AM23
Licence No and Date	0411003859/25/08/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	94 / NC/1/MEET/Aug/202324/11
Case Status	Case Deferred
Party Name	BORGWARNER EMISSIONS SYSTEMS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202324/ 11 and 19/09/2023
HQ File Number	HQRNORM APPLY 00002788AM23
RA File Number	05AX04001323 AM23
Licence No and Date	0511014480/25/08/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	95 / NC/1/MEET/Aug/202324/11
Case Status	Case Deferred
Party Name	NUVOTEC TITANIUM PROCESS EQUIPMENT PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202324/ 11 and 19/09/2023
HQ File Number	HQRNORM APPLY 00002867AM23
RA File Number	26AX04000043 AM23
Licence No and Date	2611000682/30/08/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	96 / NC/1/MEET/Aug/202324/11
Case Status	Case Deferred
Party Name	UNIVERSAL CABLES LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202324/ 11 and 19/09/2023
HQ File Number	HQRNORM APPLY 00002933AM23
RA File Number	03AX04002687 AM23
Licence No and Date	0311017627/02/09/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	97 / NC/1/MEET/Aug/202324/11
Case Status	Case Deferred
Party Name	VINDHYA TELELINKS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202324/ 11 and 19/09/2023
HQ File Number	HQRNORM REVIW00005443AM24
RA File Number	56AX04000159 AM23
Licence No and Date	5611001144/02/09/2022
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ask the applicant to submit the following information/documents, as per advice of TE: i. It has been observed that the length of the input item, a single-mode optical Fiber used for manufacturing one unit of the export product, is greater than the length of the resultant product, Eg. OFC- 96F using 98.376 (length without wastage) OFC-24F using 24.52 (length without wastage)	

OFC- 12F using 12.26 (length without wastage)

OFC- 8F using 8.173 (length without wastage)

OFC- 4F using 4.087 (length without wastage)

Then again it has been claimed wastage of 5% on above of this length without wastage.

- ii. To justify the reason for the input cable length without wastage is more than the length of the output cable for export item with mathematical calculations and design, if any.

Case stands deferred.

Case No.	98 / NC/1/MEET/Aug/202324/11
Case Status	Case Deferred
Party Name	VICTORA AUTO PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202324/ 11 and 19/09/2023
HQ File Number	HQRNORM REVIW00004979AM23
RA File Number	05AX04001635 AM23
Licence No and Date	0511014728/09/09/2022
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant on 01.09.2023 followed by reminder on 16.09.2023. However, no reply has yet been received. The Committee, therefore, decided to issue a reminder to the applicant for furnishing the requisite information/documents within 15 days.	
Case stands deferred.	

Case No.	99 / NC/1/MEET/Aug/202324/11
Case Status	Case Deferred
Party Name	LARSEN AND TOUBRO LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202324/ 11 and 19/09/2023
HQ File Number	HQRNORM APPLY 00003211AM23
RA File Number	03AX04003245 AM23
Licence No and Date	0311018003/19/09/2022
Norms Committee Decision:	

Case deferred for the comments of TE.

Case No.	100 / NC/1/MEET/Aug/202324/11
Case Status	Case Deferred
Party Name	VICTORA AUTO PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202324/ 11 and 19/09/2023
HQ File Number	HQRNORM APPLY 00003444AM23
RA File Number	05AX04001862 AM23
Licence No and Date	0511015059/28/09/2022
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant on 01.09.2023 followed by reminder on 16.09.2023. However, no reply has yet been received. The Committee, therefore, decided to issue a reminder to the applicant for furnishing the requisite information/documents within 15 days. Case stands deferred.	

Case No.	101 / NC/1/MEET/Aug/202324/11
Case Status	Case Deferred
Party Name	SMS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202324/ 11 and 19/09/2023
HQ File Number	HQRNORM APPLY 00003578AM23
RA File Number	05AX04001950 AM23
Licence No and Date	0511015196/07/10/2022
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	102 / NC/1/MEET/Aug/202324/11
Case Status	Case Deferred
Party Name	SMS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202324/ 11 and 19/09/2023
HQ File Number	HQRNORM APPLY 00003579AM23
RA File Number	05AX04001951 AM23
Licence No and Date	0511015197/07/10/2022
Norms Committee Decision:	

Case deferred for the comments of TE.

Case No.	103 / NC/1/MEET/Aug/202324/11
Case Status	Case Deferred
Party Name	BGR ENERGY SYSTEMS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202324/ 11 and 19/09/2023
HQ File Number	HQRNORM APPLY 00003627AM23
RA File Number	04AX04000620 AM23
Licence No and Date	0411004086/11/10/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	104 / NC/1/MEET/Aug/202324/11
Case Status	Case Deferred
Party Name	IND SPHINX PRECISION LTD
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202324/ 11 and 19/09/2023
HQ File Number	HQRNORM APPLY 00003678AM23
RA File Number	30AX04000301 AM23
Licence No and Date	3011002675/13/10/2022
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ask the applicant to submit the following information/documents, as per advice of TE: - Starting from input raw material to final export product the stage-wise complete manufacturing process clearly indicating the dimensions and weight. - Clearly indicate the use of imported items in the manufacture of export products. - Detailed technical note on manufacturing process. - Calculation sheet and justification for the quantity of import and wastage claimed for each of the import item. - Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated. Case stands deferred.	

Case No.	105 / NC/1/MEET/Aug/202324/11
----------	-------------------------------

Case Status	Case Deferred
Party Name	STEAM TURBINE ENGINEERING (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202324/ 11 and 19/09/2023
HQ File Number	HQRNORM APPLY 00003703AM23
RA File Number	34AX04000667 AM23
Licence No and Date	3411002909/13/10/2022
Norms Committee Decision: The Committee considered the case as per agenda and decided to send the DL reply to the concerned TE for examination and comments. Case stands deferred.	

Case No.	106 / NC/1/MEET/Aug/202324/11
Case Status	Case Deferred
Party Name	VINDHYA TELELINKS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202324/ 11 and 19/09/2023
HQ File Number	HQRNORM REVIW00005425AM24
RA File Number	56AX04000211 AM23
Licence No and Date	5611001243/20/10/2022
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to submit the following information/documents, as per advice of TE: i. It has been observed that the length of the input item, a single-mode optical Fiber used for manufacturing one unit of the export product, is greater than the length of the resultant product, Eg. OFC-12F using 12.4836 (length without wastage) OFC-24F using 24.72 (length without wastage) OFC- 432F using 444.9641 (length without wastage) OFC- 144F using 148.321 (length without wastage) OFC- 288F using 296.6431 (length without wastage) OFC-96F using 98.88103 (length without wastage)	

Then again it has been claimed wastage of 5% on above of this length without wastage.

- ii. To justify the reason for the input cable length without wastage is more than the length of the output cable for export item with mathematical calculations and design, if any.

Case stands deferred.

Case No.	107 / NC/1/MEET/Aug/202324/11
Case Status	Case Deferred
Party Name	RAVI TECHNOFORGE PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202324/ 11 and 19/09/2023
HQ File Number	HQRNORM APPLY 00004412AM23
RA File Number	24AX04000220 AM23
Licence No and Date	2411001992/17/11/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	108 / NC/1/MEET/Aug/202324/11
Case Status	Case Deferred
Party Name	CANARA HYDRAULICS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202324/ 11 and 19/09/2023
HQ File Number	HQRNORM APPLY 00004429AM23
RA File Number	07AX04001148 AM23
Licence No and Date	0711005719/17/11/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	109 / NC/1/MEET/Aug/202324/11
Case Status	Case Deferred
Party Name	BIRLA CABLE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202324/ 11 and 19/09/2023
HQ File Number	HQRNORM APPLY 00004431AM23
RA File Number	56AX04000232 AM23
Licence No and Date	5611001285/17/11/2022
Norms Committee Decision:	

Case deferred for the comments of TE.

Case No.	110 / NC/1/MEET/Aug/202324/11
Case Status	Case Deferred
Party Name	BHARAT HEAVY ELECTRICALS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202324/ 11 and 19/09/2023
HQ File Number	HQRNORM APPLY 00004529AM23
RA File Number	04AX04000589 AM23
Licence No and Date	0411004492/22/11/2022

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ask the applicant to submit the following information/documents, as per advice of TE:

- i. Model number, technical specification and specific quantity-both in terms of number (if any) and/or weight, of each export product (Appendix-33 of current HBP refers).
- ii. Detail technical note on manufacturing process including the relevant flow sheet.
- iii. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished.
- iv. Weight of each Export Product.
- v. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated.
- vi. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc.

Case stands deferred.

Case No.	111 / NC/1/MEET/Aug/202324/11
Case Status	Case Deferred
Party Name	BIRLA CABLE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202324/ 11 and 19/09/2023
HQ File Number	HQRNORM APPLY 00004553AM23

RA File Number	56AX04000244 AM23
Licence No and Date	5611001302/23/11/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	112 / NC/1/MEET/Aug/202324/11
Case Status	Case Deferred
Party Name	SULZER PUMPS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202324/ 11 and 19/09/2023
HQ File Number	HQRNORM APPLY 00004566AM23
RA File Number	03AX04004244 AM23
Licence No and Date	0311019481/24/11/2022
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ask the applicant to submit the following information/documents, as per advice of TE: - Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished. - Weight of each Export Product. - Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated. - Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc. Case stands deferred.	

Case No.	113 / NC/1/MEET/Aug/202324/11
Case Status	Case Deferred
Party Name	MAXOP ENGINEERING COMPANY PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202324/ 11 and 19/09/2023
HQ File Number	HQRNORM APPLY 00004581AM23
RA File Number	05AX04002296 AM23
Licence No and Date	0511015676/24/11/2022
Norms Committee Decision:	

Case deferred for the comments of TE.

Case No.	114 / NC/1/MEET/Aug/202324/11
Case Status	Case Deferred
Party Name	LOHUM CLEANTECH PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202324/ 11 and 19/09/2023
HQ File Number	HQRNORM APPLY 00004613AM23
RA File Number	05AX04002080 AM23
Licence No and Date	0511016024/25/11/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	115 / NC/1/MEET/Aug/202324/11
Case Status	Case Deferred
Party Name	LM WIND POWER BLADES (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202324/ 11 and 19/09/2023
HQ File Number	HQRNORM APPLY 00004633AM23
RA File Number	34AX04000740 AM23
Licence No and Date	3411002981/28/11/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	116 / NC/1/MEET/Aug/202324/11
Case Status	Case Deferred
Party Name	LM WIND POWER BLADES (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202324/ 11 and 19/09/2023
HQ File Number	HQRNORM APPLY 00004634AM23
RA File Number	34AX04000680 AM23
Licence No and Date	3411002931/28/11/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	117 / NC/1/MEET/Aug/202324/11
Case Status	Case Deferred
Party Name	VINDHYA TELELINKS LIMITED

Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202324/ 11 and 19/09/2023
HQ File Number	HQRNORM REVIW00005417AM24
RA File Number	56AX04000310 AM23
Licence No and Date	5611001410/19/12/2022
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to submit the following information/documents, as per advice of TE: i. It has been observed that the length of the input item, a single-mode optical Fiber used for manufacturing one unit of the export product, is greater than the length of the resultant product, Eg. OFC-12F using 12.179 (length without wastage) OFC-24F using 24.283 (length without wastage) OFC-48F using 48.714 (length without wastage) OFC-72F using 73.071 (length without wastage) OFC-96F using 97.888 (length without wastage) OFC-144F using 150.064 (length without wastage) Then again it has been claimed wastage of 5% on above of this length without wastage. ii. To justify the reason for the input cable length without wastage is more than the length of the output cable for export item with mathematical calculations and design, if any. Case stands deferred.	

Case No.	118 / NC/1/MEET/Aug/202324/11
Case Status	Case Deferred
Party Name	LMT TOOLS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202324/ 11 and 19/09/2023
HQ File Number	HQRNORM APPLY 00005625AM23
RA File Number	03AX04004891 AM23
Licence No and Date	0311020587/10/01/2023
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	119 / NC/1/MEET/Aug/202324/11
Case Status	Case Deferred
Party Name	REFLEXALLEN INDIA TUBING PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202324/ 11 and 19/09/2023
HQ File Number	HQRNORM APPLY 00005649AM23
RA File Number	02AX04000576 AM23
Licence No and Date	0211003647/10/01/2023
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant on 01.09.2023 followed by reminder on 16.09.2023. However, no reply has yet been received. The Committee, therefore, decided to issue a reminder to the applicant for furnishing the requisite information/documents within 15 days. Case stands deferred.	

Case No.	120 / NC/1/MEET/Aug/202324/11
Case Status	Case Deferred
Party Name	EBM-PAPST INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202324/ 11 and 19/09/2023
HQ File Number	HQRNORM APPLY 00005650AM23
RA File Number	04AX04000841 AM23
Licence No and Date	0411004745/10/01/2023
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	121 / NC/1/MEET/Aug/202324/11
Case Status	Case Deferred
Party Name	VEELINE INDUSTRIES LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202324/ 11 and 19/09/2023
HQ File Number	HQRNORM APPLY 00005664AM23
RA File Number	02AX04000577 AM23
Licence No and Date	0211003649/11/01/2023
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant on 01.09.2023 followed by reminder on 16.09.2023. However, no reply has yet been received. The	

Committee, therefore, decided to issue a **reminder** to the applicant for furnishing the requisite information/documents within 15 days.

Case stands deferred.

Case No.	122 / NC/1/MEET/Aug/202324/11
Case Status	Case Deferred
Party Name	MASK IMPEX PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202324/ 11 and 19/09/2023
HQ File Number	HQRNORM APPLY 00005669AM23
RA File Number	05AX04002896 AM23
Licence No and Date	0511016823/11/01/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	123 / NC/1/MEET/Aug/202324/11
Case Status	Case Deferred
Party Name	BIRLA CABLE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202324/ 11 and 19/09/2023
HQ File Number	HQRNORM APPLY 00005718AM23
RA File Number	56AX04000338 AM23
Licence No and Date	5611001476/13/01/2023
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ask the applicant to submit the following information/documents, as per advice of TE:	
1. Details of export product in terms of design, calculations and brief note about product. 2. It has been observed that the length of the input item without wastage (single-mode optical Fiber) used for manufacturing one unit of the export product, is greater than the length of the resultant product. The same may be justified with mathematical calculations and design, if any. 3. Justification of claimed Wastage over per unit requirement without wastage. 4. Quantity of import items required for manufacturing one unit of export product for each export item. (Share excel sheet). 5. Calculations on per unit requirement of Import item for manufacturing one unit of	

export product without wastage. (Share excel sheet)

6. Wastage claimed in the manufacturing process and details of recoverable wastage. (Share Excel sheet)

7. You are also requested to provide the per unit requirement in excel sheet.

Share the above Point (4-7) information / details in excel sheet in the below format.

S.NO.	A.A. NO.	Description of resultant product	Export Quantity	Export UOM	Description of items to be imported	Per Unit Requirement of Raw Material without wastage (As applied by the firm)	Wastage claimed in %	Per Unit Requirement of Raw Material with wastage (As applied by the firm)	UOM	Total Quantity Sought in DGFT
-------	----------	----------------------------------	-----------------	------------	-------------------------------------	---	----------------------	--	-----	-------------------------------

The above details may be submitted at portal as well as email to ftp-iphw@meity.gov.in with CC to tr.choudhary@meity.gov.in and alaxhendra.1@meity.gov.in.

Case stands deferred.

Case No.	124 / NC/1/MEET/Aug/202324/11
Case Status	Case Deferred
Party Name	JOHN CRANE SEALING SYSTEMS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202324/ 11 and 19/09/2023
HQ File Number	HQRNORM APPLY 00005788AM23
RA File Number	07AX04001562 AM23
Licence No and Date	0711006208/18/01/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	125 / NC/1/MEET/Aug/202324/11
Case Status	Case Deferred
Party Name	BIRLA CABLE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202324/ 11 and 19/09/2023
HQ File Number	HQRNORM APPLY 00005859AM23

RA File Number	56AX04000349 AM23
Licence No and Date	5611001500/21/01/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	126 / NC/1/MEET/Aug/202324/11
Case Status	Case Deferred
Party Name	BIRLA CABLE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202324/ 11 and 19/09/2023
HQ File Number	HQRNORM APPLY 00005927AM23
RA File Number	56AX04000360 AM23
Licence No and Date	5611001513/27/01/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	127 / NC/1/MEET/Aug/202324/11
Case Status	Case Deferred
Party Name	SATURN INDUSTRIES
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202324/ 11 and 19/09/2023
HQ File Number	HQRNORM APPLY 00005974AM23
RA File Number	07AX04001645 AM23
Licence No and Date	0711006302/30/01/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	128 / NC/1/MEET/Aug/202324/11
Case Status	Case Deferred
Party Name	EBM-PAPST INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202324/ 11 and 19/09/2023
HQ File Number	HQRNORM APPLY 00006447AM23
RA File Number	04AX04000983 AM23
Licence No and Date	0411004915/20/02/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	129 / NC/1/MEET/Aug/202324/11
Case Status	Case Deferred
Party Name	BIRLA CABLE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202324/ 11 and 19/09/2023
HQ File Number	HQRNORM APPLY 00006469AM23
RA File Number	56AX04000377 AM23
Licence No and Date	5611001571/20/02/2023

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ask the applicant to submit the following information/documents, as per advice of TE:

1. Details of export product in terms of design, calculations and brief note about product.
2. It has been observed that the length of the input item without wastage (single-mode optical Fiber) used for manufacturing one unit of the export product, is greater than the length of the resultant product. The same may be justified with mathematical calculations and design, if any.
3. Justification of claimed Wastage over per unit requirement without wastage.
4. Quantity of import items required for manufacturing one unit of export product for each export item. (Share excel sheet).
5. **Calculations on per unit requirement of Import item for manufacturing one unit of export product without wastage. (Share excel sheet)**
6. Wastage claimed in the manufacturing process and details of recoverable wastage. (Share Excel sheet)
7. You are also requested to provide the per unit requirement in excel sheet.

Share the above Point (4-7) information / details in excel sheet in the below format.

S.NO.	A.A. NO.	Description of resultant product	Export Quantity	Export UOM	Description of items to be imported	Per Unit Requirement of Raw Material without wastage (As applied by the firm)	Wastage claimed in %	Per Unit Requirement of Raw Material with wastage (As applied by the firm)	UOM	Total Quantity Sought in DGFT
-------	----------	----------------------------------	-----------------	------------	-------------------------------------	---	----------------------	--	-----	-------------------------------

The above details may be submitted at portal as well as email to ftp-iphw@meity.gov.in with CC to tr.choudhary@meity.gov.in and alaxhendra.1@meity.gov.in .

Case stands deferred.

Case No.	130 / NC/1/MEET/Aug/202324/11
Case Status	Case Deferred
Party Name	ULTRA CORPOTECH PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202324/ 11 and 19/09/2023
HQ File Number	HQRNORM APPLY 00006471AM23
RA File Number	31AX04000348 AM23
Licence No and Date	3111002027/20/02/2023
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant on 01.09.2023 followed by reminder on 16.09.2023. However, no reply has yet been received. The Committee, therefore, decided to issue a reminder to the applicant for furnishing the requisite information/documents within 15 days.	
Case stands deferred.	

Case No.	131 / NC/1/MEET/Aug/202324/11
Case Status	Case Deferred
Party Name	OSWAL PUMPS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202324/ 11 and 19/09/2023
HQ File Number	HQRNORM APPLY 00006496AM23
RA File Number	33AX04000107 AM23
Licence No and Date	3311001088/21/02/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	132 / NC/1/MEET/Aug/202324/11
Case Status	Case Deferred
Party Name	KEY - TECH ENGINEERING CO.
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202324/ 11 and 19/09/2023
HQ File Number	HQRNORM APPLY 00006519AM23

RA File Number	03AX04005599 AM23
Licence No and Date	0311021631/23/02/2023
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to submit the following information/documents, as per advice of TE: i. Model number, technical specification and specific quantity-both in terms of number (if any) and/or weight, of each export product (Appendix-33 of current HBP refers). ii. Detail technical note on manufacturing process including the relevant flow sheet. iii. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished. iv. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc. v. Use of export product. vi. With explanation/justification of recoverable wastage from import items. Case stands deferred.	

Case No.	133 / NC/1/MEET/Aug/202324/11
Case Status	Case Deferred
Party Name	BIRLA CABLE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202324/ 11 and 19/09/2023
HQ File Number	HQRNORM APPLY 00006520AM23
RA File Number	56AX04000398 AM23
Licence No and Date	5611001588/23/02/2023
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to submit the following information/documents, as per advice of TE: 1. Details of export product in terms of design, calculations and brief note about product. 2. It has been observed that the length of the input item without wastage (single-mode optical	

Fiber) used for manufacturing one unit of the export product, is greater than the length of the resultant product. The same may be justified with mathematical calculations and design, if any.

3. Justification of claimed Wastage over per unit requirement without wastage.

4. Quantity of import items required for manufacturing one unit of export product for each export item. (Share excel sheet).

5. Calculations on per unit requirement of Import item for manufacturing one unit of export product without wastage. (Share excel sheet)

6. Wastage claimed in the manufacturing process and details of recoverable wastage. (Share Excel sheet)

7. You are also requested to provide the per unit requirement in excel sheet.

Share the above Point (4-7) information / details in excel sheet in the below format.

S.NO.	A.A. NO.	Description of resultant product	Export Quantity	Export UOM	Description of items to be imported	Per Unit Requirement of Raw Material without wastage (As applied by the firm)	Wastage claimed in %	Per Unit Requirement of Raw Material with wastage (As applied by the firm)	UOM	Total Quantity Sought in DGFT
-------	----------	----------------------------------	-----------------	------------	-------------------------------------	---	----------------------	--	-----	-------------------------------

The above details may be submitted at portal as well as email to ftp-iphw@meity.gov.in with CC to tr.choudhary@meity.gov.in and alaxhendra.1@meity.gov.in.

Case stands deferred.

Case No.	134 / NC/1/MEET/Aug/202324/11
Case Status	Case Deferred
Party Name	BIRLA CABLE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202324/ 11 and 19/09/2023
HQ File Number	HQRNORM APPLY 00006521AM23
RA File Number	56AX04000397 AM23
Licence No and Date	5611001590/23/02/2023
Norms Committee Decision:	

The Committee considered the case as per agenda and decided to ask the applicant to submit the following information/documents, as per advice of TE:

1. Details of export product in terms of design, calculations and brief note about product.
2. It has been observed that the length of the input item without wastage (single-mode optical Fiber) used for manufacturing one unit of the export product, is greater than the length of the resultant product. The same may be justified with mathematical calculations and design, if any.
3. Justification of claimed Wastage over per unit requirement without wastage.
4. Quantity of import items required for manufacturing one unit of export product for each export item. (Share excel sheet).
- 5. Calculations on per unit requirement of Import item for manufacturing one unit of export product without wastage. (Share excel sheet)**
6. Wastage claimed in the manufacturing process and details of recoverable wastage. (Share Excel sheet)
7. You are also requested to provide the per unit requirement in excel sheet.

Share the above Point (4-7) information / details in excel sheet in the below format.

S.NO.	A.A. NO.	Description of resultant product	Export Quantity	Export UOM	Description of items to be imported	Per Unit Requirement of Raw Material without wastage (As applied by the firm)	Wastage claimed in %	Per Unit Requirement of Raw Material with wastage (As applied by the firm)	UOM	Total Quantity Sought in DGFT
-------	----------	----------------------------------	-----------------	------------	-------------------------------------	---	----------------------	--	-----	-------------------------------

The above details may be submitted at portal as well as email to ftp-iphw@meity.gov.in with CC to tr.choudhary@meity.gov.in and alaxhendra.1@meity.gov.in.

Case stands deferred.

Case No.	135 / NC/1/MEET/Aug/202324/11
Case Status	Case Deferred
Party Name	BIRLA CABLE LIMITED

Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202324/ 11 and 19/09/2023
HQ File Number	HQRNORM APPLY 00006529AM23
RA File Number	56AX04000399 AM23
Licence No and Date	5611001591/23/02/2023

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ask the applicant to submit the following information/documents, as per advice of TE:

1. Details of export product in terms of design, calculations and brief note about product.
2. It has been observed that the length of the input item without wastage (single-mode optical Fiber) used for manufacturing one unit of the export product, is greater than the length of the resultant product. The same may be justified with mathematical calculations and design, if any.
3. Justification of claimed Wastage over per unit requirement without wastage.
4. Quantity of import items required for manufacturing one unit of export product for each export item. (Share excel sheet).
- 5. Calculations on per unit requirement of Import item for manufacturing one unit of export product without wastage. (Share excel sheet)**
6. Wastage claimed in the manufacturing process and details of recoverable wastage. (Share Excel sheet)
7. You are also requested to provide the per unit requirement in excel sheet.

Share the above Point (4-7) information / details in excel sheet in the below format.

S.NO.	A.A. NO.	Description of resultant product	Export Quantity	Export UOM	Description of items to be imported	Per Unit Requirement of Raw Material without wastage (As applied by the firm)	Wastage claimed in %	Per Unit Requirement of Raw Material with wastage (As applied by the firm)	UOM	Total Quantity Sought in DGFT
-------	----------	----------------------------------	-----------------	------------	-------------------------------------	---	----------------------	--	-----	-------------------------------

The above details may be submitted at portal as well as email to ftp-iphw@meity.gov.in with CC to tr.choudhary@meity.gov.in and alaxhendra.1@meity.gov.in.

Case stands deferred.

Case No.	136 / NC/1/MEET/Aug/202324/11
Case Status	Case Deferred
Party Name	BIRLA CABLE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202324/ 11 and 19/09/2023
HQ File Number	HQRNORM APPLY 00006530AM23
RA File Number	56AX04000401 AM23
Licence No and Date	5611001592/23/02/2023

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ask the applicant to submit the following information/documents, as per advice of TE:

1. Details of export product in terms of design, calculations and brief note about product.
2. It has been observed that the length of the input item without wastage (single-mode optical Fiber) used for manufacturing one unit of the export product, is greater than the length of the resultant product. The same may be justified with mathematical calculations and design, if any.
3. Justification of claimed Wastage over per unit requirement without wastage.
4. Quantity of import items required for manufacturing one unit of export product for each export item. (Share excel sheet).
5. **Calculations on per unit requirement of Import item for manufacturing one unit of export product without wastage. (Share excel sheet)**
6. Wastage claimed in the manufacturing process and details of recoverable wastage. (Share Excel sheet)
7. You are also requested to provide the per unit requirement in excel sheet.

Share the above Point (4-7) information / details in excel sheet in the below format.

S.NO.	A.A. NO.	Description of resultant product	Export Quantity	Export UOM	Description of items to be imported	Per Unit Requirement of Raw Material without wastage (As applied by the firm)	Wastage claimed in %	Per Unit Requirement of Raw Material with UOM wastage (As applied by the firm)	Total Quantity Sought in DGFT
-------	----------	----------------------------------	-----------------	------------	-------------------------------------	---	----------------------	--	-------------------------------

The above details may be submitted at portal as well as email to ftp-iphw@meity.gov.in with CC to tr.choudhary@meity.gov.in and alaxhendra.1@meity.gov.in.

Case stands deferred.

Case No.	137 / NC/1/MEET/Aug/202324/11
Case Status	Case Deferred
Party Name	BIRLA CABLE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202324/ 11 and 19/09/2023
HQ File Number	HQRNORM APPLY 00006531AM23
RA File Number	56AX04000400 AM23
Licence No and Date	5611001593/23/02/2023

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ask the applicant to submit the following information/documents, as per advice of TE:

1. Details of export product in terms of design, calculations and brief note about product.
2. It has been observed that the length of the input item without wastage (single-mode optical Fiber) used for manufacturing one unit of the export product, is greater than the length of the resultant product. The same may be justified with mathematical calculations and design, if any.
3. Justification of claimed Wastage over per unit requirement without wastage.
4. Quantity of import items required for manufacturing one unit of export product for each export item. (Share excel sheet).
5. **Calculations on per unit requirement of Import item for manufacturing one unit of export product without wastage. (Share excel sheet)**
6. Wastage claimed in the manufacturing process and details of recoverable wastage. (Share Excel sheet)
7. You are also requested to provide the per unit requirement in excel sheet.

Share the above Point (4-7) information / details in excel sheet in the below format.

S.NO.	A.A. NO.	Description of resultant product	Export Quantity	Export UOM	Description of items to be imported	Per Unit Requirement of Raw Material without wastage (As applied by the firm)	Wastage claimed in %	Per Unit Requirement of Raw Material with UOM wastage (As applied by the firm)	Total Quantity Sought in DGFT
-------	----------	----------------------------------	-----------------	------------	-------------------------------------	---	----------------------	--	-------------------------------

The above details may be submitted at portal as well as email to ftp-iphw@meity.gov.in with CC to tr.choudhary@meity.gov.in and alaxhendra.1@meity.gov.in.

Case stands deferred.

Case No.	138 / NC/1/MEET/Aug/202324/11
Case Status	Case Deferred
Party Name	S K INDUSTRIES
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202324/ 11 and 19/09/2023
HQ File Number	HQRNORM APPLY 00006552AM23
RA File Number	34AX04001075 AM23
Licence No and Date	3411003421/23/02/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	139 / NC/1/MEET/Aug/202324/11
Case Status	Case Deferred
Party Name	LM WIND POWER BLADES (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202324/ 11 and 19/09/2023
HQ File Number	HQRNORM APPLY 00006578AM23
RA File Number	34AX04001074 AM23
Licence No and Date	3411003419/24/02/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	140 / NC/1/MEET/Aug/202324/11
Case Status	Case Deferred
Party Name	ZTT INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202324/ 11 and 19/09/2023
HQ File Number	HQRNORM APPLY 00006643AM23
RA File Number	04AX04001036 AM23
Licence No and Date	0411004952/27/02/2023
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ask the applicant to submit the following information/documents, as per advice of TE: 1. Details of export product in terms of design, calculations and brief note about product. 2. It has been observed that the length of the input item without wastage (single-mode optical Fiber) used for manufacturing one unit of the export product, is greater than the length of the resultant product. The same may be justified with mathematical calculations and design, if any.	

3. Justification of claimed Wastage over per unit requirement without wastage.

4. Quantity of import items required for manufacturing one unit of export product for each export item. (Share excel sheet).

5. Calculations on per unit requirement of Import item for manufacturing one unit of export product without wastage. (Share excel sheet)

6. Wastage claimed in the manufacturing process and details of recoverable wastage. (Share Excel sheet)

7. You are also requested to provide the per unit requirement in excel sheet.

Share the above Point (4-7) information / details in excel sheet in the below format.

S.NO.	A.A. NO.	Description of resultant product	Export Quantity	Export UOM	Description of items to be imported	Per Unit Requirement of Raw Material without wastage (As applied by the firm)	Wastage claimed in %	Per Unit Requirement of Raw Material with wastage (As applied by the firm)	UOM	Total Quantity Sought in DGFT
-------	----------	----------------------------------	-----------------	------------	-------------------------------------	---	----------------------	--	-----	-------------------------------

The above details may be submitted at portal as well as email to ftp-iphw@meity.gov.in with CC to tr.choudhary@meity.gov.in and alaxhendra.1@meity.gov.in.

Case stands deferred.

Case No.	141 / NC/1/MEET/Aug/202324/11
Case Status	Case Deferred
Party Name	TECHNO DESIGNS
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202324/ 11 and 19/09/2023
HQ File Number	HQRNORM APPLY 00006647AM23
RA File Number	34AX04001065 AM23
Licence No and Date	3411003452/27/02/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	142 / NC/1/MEET/Aug/202324/11
Case Status	Case Deferred
Party Name	LARSEN AND TOUBRO LIMITED
Meeting Number	NC/ 1/ MEET/ Aug/ 202324/ 11 and 19/09/2023

and Date	
HQ File Number	HQRNORM APPLY 00006669AM23
RA File Number	03AX04005787 AM23
Licence No and Date	0311021796/28/02/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	143 / NC/1/MEET/Aug/202324/11
Case Status	Case Deferred
Party Name	EBM-PAPST INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202324/ 11 and 19/09/2023
HQ File Number	HQRNORM APPLY 00006723AM23
RA File Number	04AX04000984 AM23
Licence No and Date	0411004983/03/03/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	144 / NC/1/MEET/Aug/202324/11
Case Status	Case Deferred
Party Name	ZTT INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202324/ 11 and 19/09/2023
HQ File Number	HQRNORM APPLY 00007278AM23
RA File Number	04AX04001148 AM23
Licence No and Date	0411005172/29/03/2023
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ask the applicant to submit the following information/documents, as per advice of TE: 1. Details of export product in terms of design, calculations and brief note about product. 2. It has been observed that the length of the input item without wastage (single-mode optical Fiber) used for manufacturing one unit of the export product, is greater than the length of the resultant product. The same may be justified with mathematical calculations and design, if any. 3. Justification of claimed Wastage over per unit requirement without wastage. 4. Quantity of import items required for manufacturing one unit of export product for each export item. (Share excel sheet). 5. Calculations on per unit requirement of Import item for manufacturing one unit of export product without wastage. (Share excel sheet) 6. Wastage claimed in the manufacturing process and details of recoverable wastage. (Share Excel sheet)	

7. You are also requested to provide the per unit requirement in excel sheet.

Share the above Point (4-7) information / details in excel sheet in the below format.

S.NO.	A.A. NO.	Description of resultant product	Export Quantity	Export UOM	Description of items to be imported	Per Unit Requirement of Raw Material without wastage (As applied by the firm)	Wastage claimed in %	Per Unit Requirement of Raw Material with wastage (As applied by the firm)	UOM	Total Quantity Sought in DGFT
-------	----------	----------------------------------	-----------------	------------	-------------------------------------	---	----------------------	--	-----	-------------------------------

The above details may be submitted at portal as well as email to ftp-iphw@meity.gov.in with CC to tr.choudhary@meity.gov.in and alaxhendra.1@meity.gov.in.

Case stands deferred.

Case No.	145 / NC/1/MEET/Aug/202324/11
Case Status	Case Deferred
Party Name	WHEELS INDIA LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202324/ 11 and 19/09/2023
HQ File Number	HQRNORM APPLY 00007280AM23
RA File Number	04AX04001145 AM23
Licence No and Date	0411005174/29/03/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	146 / NC/1/MEET/Aug/202324/11
Case Status	Case Deferred
Party Name	MECTECH PROCESS ENGINEERS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202324/ 11 and 19/09/2023
HQ File Number	HQRNORM APPLY 00007289AM23
RA File Number	05AX04003616 AM23
Licence No and Date	0511018072/29/03/2023
Norms Committee Decision:	

Case deferred for the comments of TE.

Case No.	147 / NC/1/MEET/Aug/202324/11
Case Status	Case Deferred
Party Name	LOHUM CLEANTECH PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202324/ 11 and 19/09/2023
HQ File Number	HQRNORM APPLY 00007296AM23
RA File Number	05AX04003576 AM23
Licence No and Date	0511018085/29/03/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	148 / NC/1/MEET/Aug/202324/11
Case Status	Case Deferred
Party Name	MASU BRAKE PADS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202324/ 11 and 19/09/2023
HQ File Number	HQRNORM APPLY 00007334AM23
RA File Number	05AX04003656 AM23
Licence No and Date	0511018104/31/03/2023
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant on 01.09.2023 followed by reminder on 16.09.2023. However, no reply has yet been received. The Committee, therefore, decided to issue a reminder to the applicant for furnishing the requisite information/documents within 15 days. Case stands deferred.	

Case No.	149 / NC/1/MEET/Aug/202324/11
Case Status	Case Deferred
Party Name	MASK IMPEX PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202324/ 11 and 19/09/2023
HQ File Number	HQRNORM APPLY 00007343AM23
RA File Number	05AX04003571 AM23
Licence No and Date	0511018119/31/03/2023
Norms Committee Decision:	

Case deferred for the comments of TE.

Case No.	150 / NC/1/MEET/Aug/202324/11
Case Status	Case Deferred
Party Name	TECHNO DESIGNS
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202324/ 11 and 19/09/2023
HQ File Number	HQRNORM APPLY 00007351AM23
RA File Number	34AX04001197 AM23
Licence No and Date	3411003568/31/03/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	151 / NC/1/MEET/Aug/202324/11
Case Status	Case Deferred
Party Name	LM WIND POWER BLADES (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202324/ 11 and 19/09/2023
HQ File Number	HQRNORM APPLY 00000037AM24
RA File Number	34AX04001207 AM23
Licence No and Date	3411003577/06/04/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	152 / NC/1/MEET/Aug/202324/11
Case Status	Case Deferred
Party Name	ISGEC HEAVY ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202324/ 11 and 19/09/2023
HQ File Number	HQRNORM APPLY 00000048AM24
RA File Number	05AX04003503 AM23
Licence No and Date	0511018169/06/04/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	153 / NC/1/MEET/Aug/202324/11
Case Status	Case Approved
Party Name	L&T - MHI POWER TURBINE GENERATORS PRIVATE LIMITED

Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202324/ 11 and 19/09/2023
HQ File Number	HQRNORM APPLY 00000083AM24
RA File Number	03AX04000017 AM24
Licence No and Date	0311022702/11/04/2023
Norms Committee Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms based on the inputs of the NC-1 in its meeting dated 14/10/2022, additional information received from the firm and MHI's earlier recommendation dated 28/12/2020 in similar case of the firm, as per recommendation of MHI dated 18.09.2023 received via email, as under: 1. Firm's proposal may be allowed for wastage of 614.50% on net content basis as against 937 % applied for. RA concerned may take suitable consequential action accordingly.	

Case No.	154 / NC/1/MEET/Aug/202324/11
Case Status	Case Deferred
Party Name	SHIRODKAR PRECI COMP PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202324/ 11 and 19/09/2023
HQ File Number	HQRNORM APPLY 00000098AM24
RA File Number	31AX04000371 AM23
Licence No and Date	3111002189/11/04/2023
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to submit the following information/documents, as per advice of TE: i. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished. ii. Weight of each Export Product. iii. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated. iv. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc.	

Case stands deferred.

Case No.	155 / NC/1/MEET/Aug/202324/11
Case Status	Case Deferred
Party Name	LM WIND POWER BLADES (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202324/ 11 and 19/09/2023
HQ File Number	HQRNORM APPLY 00000181AM24
RA File Number	34AX04000026 AM24
Licence No and Date	3411003594/13/04/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	156 / NC/1/MEET/Aug/202324/11
Case Status	Case Deferred
Party Name	APAR INDUSTRIES LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202324/ 11 and 19/09/2023
HQ File Number	HQRNORM APPLY 00000208AM24
RA File Number	03AX04000049 AM24
Licence No and Date	0311022819/17/04/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	157 / NC/1/MEET/Aug/202324/11
Case Status	Case Deferred
Party Name	YOGIJI DIGI PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202324/ 11 and 19/09/2023
HQ File Number	HQRNORM APPLY 00000250AM24
RA File Number	05AX04000109 AM24
Licence No and Date	0511018345/18/04/2023
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ask the applicant to submit the following information/documents, as per advice of TE:	
i. Detail technical note on manufacturing process including the relevant flow sheet. ii. Weight of each Export Product. iii. Weight of each of the imported and indigenous input, separately for each product, for the purpose of	

material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated.

- iv. Assembly drawings/diagrams of the resultant product showing placement and exact use of components in the export product.

Case stands deferred.

Case No.	158 / NC/1/MEET/Aug/202324/11
Case Status	Case Deferred
Party Name	YOGIJI DIGI PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202324/ 11 and 19/09/2023
HQ File Number	HQRNORM APPLY 00000251AM24
RA File Number	05AX04000129 AM24
Licence No and Date	0511018346/18/04/2023

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ask the applicant to submit the following information/documents, as per advice of TE:

- i. Technical write-up and end use of the import item vis-a-vis export product.
- ii. Detail technical note on manufacturing process including the relevant flow sheet.
- iii. Assembly drawings/diagrams of the resultant product showing placement and exact use of components in the export product.

Case stands deferred.

Case No.	159 / NC/1/MEET/Aug/202324/11
Case Status	Case Deferred
Party Name	YOGIJI DIGI PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202324/ 11 and 19/09/2023
HQ File Number	HQRNORM APPLY 00000252AM24
RA File Number	05AX04000128 AM24
Licence No and Date	0511018347/18/04/2023

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ask the applicant to submit the following information/documents, as per advice of TE:

- i. Technical write-up and end use of the import item vis-a-vis export product.
- ii. Detail technical note on manufacturing process including the relevant flow sheet.
- iii. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished.
- iv. Weight of each Export Product.
- v. Assembly drawings/diagrams of the resultant product showing placement and exact use of components in the export product.
- vi. Complete details and copy of work order.

Case stands deferred.

Case No.	160 / NC/1/MEET/Aug/202324/11
Case Status	Case Deferred
Party Name	YOGIJI DIGI PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202324/ 11 and 19/09/2023
HQ File Number	HQRNORM APPLY 00000253AM24
RA File Number	05AX04000114 AM24
Licence No and Date	0511018348/18/04/2023
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ask the applicant to submit the following information/documents, as per advice of TE:	
i. Technical write-up and end use of the import item vis-a-vis export product. ii. Component fitment details justifying the quantity proposed for import along with assembly drawings and copy of work order for further processing of the proposal.	
Case stands deferred.	

Case No.	161 / NC/1/MEET/Aug/202324/11
Case Status	Case Deferred
Party Name	CANARA HYDRAULICS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202324/ 11 and 19/09/2023
HQ File Number	HQRNORM APPLY 00004374AM24
RA File Number	NA
Licence No and Date	0711007709/31/05/2023
Norms Committee Decision:	

Case deferred for the comments of TE.

Case No.	162 / NC/1/MEET/Aug/202324/11
Case Status	Case Deferred
Party Name	GOPALAN AEROSPACE INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202324/ 11 and 19/09/2023
HQ File Number	HQRNORM APPLY 00004392AM24
RA File Number	07AX04000511 AM24
Licence No and Date	0711008537/12/07/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	163 / NC/1/MEET/Aug/202324/11
Case Status	Case Deferred
Party Name	SULZER PUMPS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202324/ 11 and 19/09/2023
HQ File Number	HQRNORM APPLY 00004394AM24
RA File Number	03AX04001639 AM24
Licence No and Date	0311025342/12/07/2023
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant on 12.09.2023. However, no reply has yet been received. The Committee, therefore, decided to issue a reminder to the applicant for furnishing the requisite information/documents within 15 days. Case stands deferred.	

Case No.	164 / NC/1/MEET/Aug/202324/11
Case Status	Case Deferred
Party Name	DEE DEVELOPMENT ENGINEERS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202324/ 11 and 19/09/2023
HQ File Number	HQRNORM APPLY 00004406AM24
RA File Number	05AX04001000 AM24
Licence No and Date	0511019766/13/07/2023
Norms Committee Decision:	

The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant on 01.09.2023 followed by reminder on 16.09.2023. However, no reply has yet been received. The Committee, therefore, decided to issue a **reminder** to the applicant for furnishing the requisite information/documents within 15 days.

Case stands deferred.

Case No.	165 / NC/1/MEET/Aug/202324/11
Case Status	Case Deferred
Party Name	AZAD ENGINEERING PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202324/ 11 and 19/09/2023
HQ File Number	HQRNORM APPLY 00004413AM24
RA File Number	09AX04000339 AM24
Licence No and Date	0911005384/13/07/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	166 / NC/1/MEET/Aug/202324/11
Case Status	Case Deferred
Party Name	HANNING MOTORS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202324/ 11 and 19/09/2023
HQ File Number	HQRNORM APPLY 00004424AM24
RA File Number	34AX04000264 AM24
Licence No and Date	3411003885/14/07/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	167 / NC/1/MEET/Aug/202324/11
Case Status	Case Deferred
Party Name	HANNING MOTORS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202324/ 11 and 19/09/2023
HQ File Number	HQRNORM APPLY 00004425AM24
RA File Number	34AX04000267 AM24
Licence No and Date	3411003886/14/07/2023
Norms Committee Decision:	

Case deferred for the comments of TE.

Case No.	168 / NC/1/MEET/Aug/202324/11
Case Status	Case Deferred
Party Name	PRECISION EQUIPMENTS (CHENNAI) PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202324/ 11 and 19/09/2023
HQ File Number	HQRNORM APPLY 00004439AM24
RA File Number	04AX04000331 AM24
Licence No and Date	0411005731/14/07/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	169 / NC/1/MEET/Aug/202324/11
Case Status	Case Deferred
Party Name	AUTOCOMP CORPORATION PANSE PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202324/ 11 and 19/09/2023
HQ File Number	HQRNORM APPLY 00004463AM24
RA File Number	31AX04000104 AM24
Licence No and Date	3111002479/17/07/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	170 / NC/1/MEET/Aug/202324/11
Case Status	Case Deferred
Party Name	HANNING MOTORS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202324/ 11 and 19/09/2023
HQ File Number	HQRNORM APPLY 00004464AM24
RA File Number	34AX04000298 AM24
Licence No and Date	3411003902/17/07/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	171 / NC/1/MEET/Aug/202324/11
Case Status	Case Deferred
Party Name	HANNING MOTORS INDIA PRIVATE LIMITED

Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202324/ 11 and 19/09/2023
HQ File Number	HQRNORM APPLY 00004465AM24
RA File Number	34AX04000299 AM24
Licence No and Date	3411003903/17/07/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	172 / NC/1/MEET/Aug/202324/11
Case Status	Case Deferred
Party Name	HANNING MOTORS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202324/ 11 and 19/09/2023
HQ File Number	HQRNORM APPLY 00004466AM24
RA File Number	34AX04000300 AM24
Licence No and Date	3411003904/17/07/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	173 / NC/1/MEET/Aug/202324/11
Case Status	Case Deferred
Party Name	MASK IMPEX PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202324/ 11 and 19/09/2023
HQ File Number	HQRNORM APPLY 00004475AM24
RA File Number	05AX04000987 AM24
Licence No and Date	0511019794/17/07/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	174 / NC/1/MEET/Aug/202324/11
Case Status	Case Deferred
Party Name	AZAD ENGINEERING PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202324/ 11 and 19/09/2023
HQ File Number	HQRNORM APPLY 00004486AM24
RA File Number	09AX04000350 AM24
Licence No and Date	0911005433/18/07/2023
Norms Committee Decision:	

Case deferred for the comments of TE.

Case No.	175 / NC/1/MEET/Aug/202324/11
Case Status	Case Deferred
Party Name	UPR ENGINEERING PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202324/ 11 and 19/09/2023
HQ File Number	HQRNORM APPLY 00004507AM24
RA File Number	31AX04000114 AM24
Licence No and Date	3111002487/19/07/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	176 / NC/1/MEET/Aug/202324/11
Case Status	Case Deferred
Party Name	ACOUSTICS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202324/ 11 and 19/09/2023
HQ File Number	HQRNORM APPLY 00004511AM24
RA File Number	04AX04000351 AM24
Licence No and Date	0411005747/19/07/2023
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant on 01.09.2023 followed by reminder on 16.09.2023. However, no reply has yet been received. The Committee, therefore, decided to issue a reminder to the applicant for furnishing the requisite information/documents within 15 days. Case stands deferred.	

Case No.	177 / NC/1/MEET/Aug/202324/11
Case Status	Case Deferred
Party Name	HANNING MOTORS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202324/ 11 and 19/09/2023
HQ File Number	HQRNORM APPLY 00004536AM24
RA File Number	34AX04000317 AM24
Licence No and Date	3411003924/20/07/2023
Norms Committee Decision:	

Case deferred for the comments of TE.

Case No.	178 / NC/1/MEET/Aug/202324/11
Case Status	Case Deferred
Party Name	HANNING MOTORS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202324/ 11 and 19/09/2023
HQ File Number	HQRNORM APPLY 00004537AM24
RA File Number	34AX04000319 AM24
Licence No and Date	3411003925/20/07/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	179 / NC/1/MEET/Aug/202324/11
Case Status	Case Deferred
Party Name	CLEAN ENERGY SYSTEMS
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202324/ 11 and 19/09/2023
HQ File Number	HQRNORM APPLY 00004542AM24
RA File Number	31AX04000110 AM24
Licence No and Date	3111002494/20/07/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	180 / NC/1/MEET/Aug/202324/11
Case Status	Case Deferred
Party Name	AUTOCOMP CORPORATION PANSE PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202324/ 11 and 19/09/2023
HQ File Number	HQRNORM APPLY 00004544AM24
RA File Number	31AX04000115 AM24
Licence No and Date	3111002498/20/07/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	181 / NC/1/MEET/Aug/202324/11
Case Status	Case Deferred
Party Name	JINDAL RAIL INFRASTRUCTURE LIMITED

Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202324/ 11 and 19/09/2023
HQ File Number	HQRNORM APPLY 00004549AM24
RA File Number	05AX04001050 AM24
Licence No and Date	0511019948/21/07/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	182 / NC/1/MEET/Aug/202324/11
Case Status	Case Deferred
Party Name	KRISHNA CAPBOX PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202324/ 11 and 19/09/2023
HQ File Number	HQRNORM APPLY 00005160AM24
RA File Number	05AX04001413 AM24
Licence No and Date	0511020517/21/08/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	183 / NC/1/MEET/Aug/202324/11
Case Status	Case Deferred
Party Name	M K U LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202324/ 11 and 19/09/2023
HQ File Number	HQRNORM APPLY 00005161AM24
RA File Number	06AX04000040 AM24
Licence No and Date	0611002150/21/08/2023
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to refer the case to DPIIT.	
Case stands deferred.	

Case No.	184 / NC/1/MEET/Aug/202324/11
Case Status	Case Deferred
Party Name	S.S. WHITE TECHNOLOGIES INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202324/ 11 and 19/09/2023
HQ File Number	HQRNORM APPLY 00005171AM24

RA File Number	24AX04000158 AM24
Licence No and Date	2411002663/22/08/2023
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to submit the following information/documents, as per advice of TE: (i) Submit a neat coloured sketch with the dimensions of the raw material, and its weight viz-a-viz neat coloured sketch of the finished product with dimensions of all three export products. (ii) What grade of raw material will be used for the manufacture of export products? What is the reason for asking for several grades of stainless steel in the item of import? (iii) Detailed process of manufacturing for the export and reasons for asking higher wastage. Case stands deferred.	

Case No.	185 / NC/1/MEET/Aug/202324/11
Case Status	Case Deferred
Party Name	ISGEC HEAVY ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202324/ 11 and 19/09/2023
HQ File Number	HQRNORM APPLY 00005191AM24
RA File Number	05AX04001397 AM24
Licence No and Date	0511020553/23/08/2023
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	186 / NC/1/MEET/Aug/202324/11
Case Status	Case Withdrawn
Party Name	ISGEC HEAVY ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202324/ 11 and 19/09/2023
HQ File Number	HQRNORM APPLY 00005191AM24
RA File Number	05AX04001397 AM24
Licence No and Date	0511020553/23/08/2023
Norms Committee Decision: The Committee considered the case as per agenda and noted that this is a duplicate case of Sl. No. 185. The Committee, therefore, decided to withdraw this case from the agenda. Case stands withdrawn.	

Case No.	187 / NC/1/MEET/Aug/202324/11
Case Status	Case Deferred
Party Name	L&T - MHI POWER TURBINE GENERATORS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202324/ 11 and 19/09/2023
HQ File Number	HQRNORM APPLY 00005208AM24
RA File Number	03AX04002189 AM24
Licence No and Date	0311026562/23/08/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	188 / NC/1/MEET/Aug/202324/11
Case Status	Case Deferred
Party Name	ISGEC HITACHI ZOSEN LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202324/ 11 and 19/09/2023
HQ File Number	HQRNORM APPLY 00005219AM24
RA File Number	05AX04001467 AM24
Licence No and Date	0511020579/24/08/2023
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ask the applicant to submit the following information/documents, as per advice of TE:	
i. Applications on ANF 4A & App. 4E have not been received. Please provide.	
Case stands deferred.	

Case No.	189 / NC/1/MEET/Aug/202324/11
Case Status	Case Deferred
Party Name	LM WIND POWER BLADES (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202324/ 11 and 19/09/2023
HQ File Number	HQRNORM APPLY 00005264AM24
RA File Number	34AX04000401 AM24
Licence No and Date	3411004056/28/08/2023
Norms Committee Decision:	

Case deferred for the comments of TE.

Case No.	190 / NC/1/MEET/Aug/202324/11
Case Status	Case Deferred
Party Name	BOTIL OIL TOOLS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202324/ 11 and 19/09/2023
HQ File Number	HQRNORM APPLY 00005267AM24
RA File Number	05AX04001302 AM24
Licence No and Date	0511020615/28/08/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	191 / NC/1/MEET/Aug/202324/11
Case Status	Case Deferred
Party Name	MINDRILL SYSTEMS & SOLUTIONS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202324/ 11 and 19/09/2023
HQ File Number	HQRNORM APPLY 00005271AM24
RA File Number	02AX04000310 AM24
Licence No and Date	0211005003/28/08/2023
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ask the applicant to submit the following information/documents, as per advice of TE: - Submit a neat coloured sketch with the dimensions of the raw material, and its weight viz-a-viz neat coloured sketch of the finished products with dimensions of all three export products. - What grade of raw material will be used for the manufacture of export products? What is the reason for asking for several grades of steel in the item of import? - Detailed process of manufacturing for the export of item No. 2 and reasons for asking for higher wastage. Case stands deferred.	

Case No.	192 / NC/1/MEET/Aug/202324/11
Case Status	Case Deferred
Party Name	AZAD ENGINEERING PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202324/ 11 and 19/09/2023
HQ File Number	HQRNORM APPLY 00005272AM24
RA File Number	09AX04000449 AM24

Licence No and Date	0911005691/28/08/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	193 / NC/1/MEET/Aug/202324/11
Case Status	Case Deferred
Party Name	KARMEN INTERNATIONAL PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202324/ 11 and 19/09/2023
HQ File Number	HQRNORM APPLY 00005289AM24
RA File Number	04AX04000412 AM24
Licence No and Date	0411005928/29/08/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	194 / NC/1/MEET/Aug/202324/11
Case Status	Case Deferred
Party Name	L&T - MHI POWER TURBINE GENERATORS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202324/ 11 and 19/09/2023
HQ File Number	HQRNORM APPLY 00005302AM24
RA File Number	03AX04002448 AM24
Licence No and Date	0311026723/29/08/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	195 / NC/1/MEET/Aug/202324/11
Case Status	Case Deferred
Party Name	P P ROLLING MILLS MFGING COMPANY PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202324/ 11 and 19/09/2023
HQ File Number	HQRNORM APPLY 00005305AM24
RA File Number	05AX04001457 AM24
Licence No and Date	0511020698/29/08/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	196 / NC/1/MEET/Aug/202324/11
Case Status	Case Deferred
Party Name	LM WIND POWER BLADES (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202324/ 11 and 19/09/2023
HQ File Number	HQRNORM APPLY 00005370AM24
RA File Number	34AX04000440 AM24
Licence No and Date	3411004069/01/09/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	197 / NC/1/MEET/Aug/202324/11
Case Status	Case Deferred
Party Name	MARELLI TALBROS CHASSIS SYSTEMS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202324/ 11 and 19/09/2023
HQ File Number	HQRNORM APPLY 00005420AM24
RA File Number	05AX04001584 AM24
Licence No and Date	0511020756/04/09/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	198 / NC/1/MEET/Aug/202324/11
Case Status	Case Approved
Party Name	SULZER PUMPS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202324/ 11 and 19/09/2023
HQ File Number	HQRNORM APPLY 00005433AM24
RA File Number	03AX04002567 AM24
Licence No and Date	0311026868/04/09/2023
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per recommendation of DPIIT's U.O.No. P-47014/149/2022-TSW dated 18.09.2023 received via email, as under: 1. Quantity of import items at Sl. No. 1 to 13 may be allowed on net to net basis with accountability clause as per GN-4 for Engineering Products.	

RA concerned may take suitable consequential action accordingly.

Case No.	199 / NC/1/MEET/Aug/202324/11
Case Status	Case Approved
Party Name	SULZER PUMPS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202324/ 11 and 19/09/2023
HQ File Number	HQRNORM APPLY 00005434AM24
RA File Number	03AX04002569 AM24
Licence No and Date	0311026869/04/09/2023
Norms Committee Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per recommendation of DPIIT's U.O.No. P-47014/149/2022-TSW dated 18.09.2023 received via email, as under: 1. Quantity of import items at Sl. No. 1 & 2 may be allowed on net to net basis with accountability clause as per GN-4 for Engineering Products. RA concerned may take suitable consequential action accordingly.	

Case No.	200 / NC/1/MEET/Aug/202324/11
Case Status	Case Approved
Party Name	SULZER PUMPS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202324/ 11 and 19/09/2023
HQ File Number	HQRNORM APPLY 00005435AM24
RA File Number	03AX04002561 AM24
Licence No and Date	0311026870/04/09/2023
Norms Committee Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per recommendation of DPIIT's U.O.No. P-47014/149/2022-TSW dated 18.09.2023 received via email, as under: 1. Quantity of import items at Sl. No. 1 to 108 may be allowed on net to net basis with accountability clause as per GN-4 for Engineering Products.	

RA concerned may take suitable consequential action accordingly.

Case No.	201 / NC/1/MEET/Aug/202324/11
Case Status	Case Deferred
Party Name	ISGEC HITACHI ZOSEN LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Aug/ 202324/ 11 and 19/09/2023
HQ File Number	HQRNORM APPLY 00005448AM24
RA File Number	05AX04001571 AM24
Licence No and Date	0511020786/05/09/2023

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ask the applicant to submit the following information/documents, as per advice of TE:

- i. Applications on ANF 4A & App. 4E have not been received. Please provide.

Case stands deferred.